

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE *T.A. No 829/82* *W.P. No 6128/81* OF

NAME OF THE PARTIES *Abdul Hafiz Khan* Applicant

Versus

Union of India and ors Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

The file received from record room without Bosta:

Dated *25/05/11*

Counter Signed.....

[Signature]

Section Officer/In charge

[Signature]
Signature of the
Dealing Assistant

Serial Number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
29-11-89	No Sitting. Adj. to 262-90 None is present for the parties.	or referred to 1/12/89 22/2/90
26/2/90	Hon. Justice K. Pruthi, IC Hon. K. J. Roman, AM. Notices be sent to the applicant and OP No. 4 by name as well as to their Counsel and the case be listed for orders on 16/4/90. In the meantime, the opposite parties may file counter within four weeks to which the applicant may file rejoinder within two weeks thereafter by the date fixed.	L 29-11-89 Case has been reset on 20/12/89. Case is admitted. CA/RA has not filed Notices could not be issued because S.P.S. are not available. S. P. order L 23/2 or non-responded 21/3/90 OR S. L. P. Shukla has noted date & notice was issued to applicant & O.P. Notice of applicant No. 4 has been returned back with postal remark 4/19/90 to as per the court 30/1/90 8-10

Dinosh

THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW-BENCH

LUCKNOW.

T.A. 874/81

W.P. 6128/81

अट्टेन है कीज और अन्य 1993 (L)

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APPELLANT'S

VERSUS

मार्त सिकार

मादे रेलवे

RESPONDENT'S

31

CONTENTS OF DOCUMENT'S

NO. OF PAGES

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- ① order Sheet A1 - A3 to A-
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- ③ NO. GA/MA/11/02 Dated 20.8.92 AS
- ④ writ petition with power W.P. No 6128-81 } A6 - A39
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water with power
- ⑤ Affidavit A40 - A43
- ⑥ Counter Affidavit A44 - A57
with power

Part B

- ⑦ B55 - B98

ART (C)

- ⑧ Part C C99 - E14

11.10.93

074/074)

11.9.90

Hon'ble Justice K. Nath V.C.
M.M. Singh, A.M.

A2

A/3

Sri Siddhartha Varma requests and is allowed four ~~weeks~~ ^{week} time to file C.A. to which the applicants may file R.A. within ~~two~~ ^{three} weeks ^{change} list for final hearing on 29th Nov. 1990.

M.M. Singh
(A.M.)

[Signature]
(V.C.)

[Signature]

29.11.90

No sitting day to 14.12.90

(W)

Called
NORTH block
S.F.O. before
OK (or) 12/12

Applicant failed
to file Reply
He is under
reply order
10.1.91

10.1.91
D.R.

Applicant's side is absent
today. No rejoinder has
been filed yet. Sri S.
Varma for the respon-
dent is present.

Applicant to file
Rejoinder by 22/2/91
[Signature]

T.A. 874/81
(W.P. 6128/81)

A3

8/11

27.5.92

D.R.

Both the parties are
present. Applicant to
file Reply by 19/8/92.

19.8.92

D.R.

Applicant failed to file
rejoinder. It is a writ petition
of the year, 1981. List for
hearing before the Hon'ble Bench
on. ~~15.9.92~~ 28.8.92

Arora
19/8/92
SD

D.R.

No R.A. has

been filed

S.F.O.

8

27/8/92

28.8.92.

Hon'ble Mr. Justice U.C. Srivastava - V.C.
Hon'ble Mr. K. Obayya - A.M.

~~27/8/92~~ 28/8/92

Judgment dictated in the
open court today -

(DPS)

A.M.

V.C.

(2)
Ay 1/5

THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH,
Lucknow.

T.A. No. 847/87.

Abdul Hafiz and others..... Applicants.

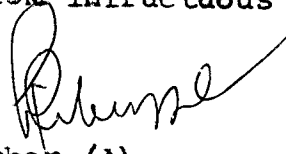
Versus

The Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava-V.C.
Hon'ble Mr. K. obayya - A.M.

(By Hon'ble Mr. Justice U.C. Srivastava- V.C.)

This is a transferred case under Section 29 of the Administrative Tribunal Act 1985. A Writ Petition was filed in the year 1981. All the four applicants as well as the respondent no. 4 against whom they raised their voice have attained the age of superannuation during the pendency of the case and it appears that that is why no rejoinder has been filed despite the fact that opportunities were given in number of times. The applicants have challenged the revised seniority list and promotion order of opposite party no. 4 to the post of Pharmacist. By the lapse of time and in view of the fact that all these persons have retired from service. It appears that application has become infructuous and accordingly it is dismissed.


Member (A).


Vice Chairman.

Dt: August 28, 1992.

(DPS)

2
ANDRAG KUMAR
DY. REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL



(THROUGH MESSENGER)

NO. CAT/Alld./J.A./03
23-A, Thornhill Road
Allahabad-211001

Dated:- 20th. August., 1992

To

The Deputy Registrar,
Central Administrative Tribunal,
(Lucknow Bench),
Gandhi Smarak Nidhi (Opposite Residency),
Lucknow.

Sir,

The following case file alongwith ^{judgment and} files as per Annexure -
'A' & 'B' are sent herewith for further necessary action at
your end:-

✓ 1. O.A.No. 125/92 (L) J.P. Shukla & Others
Vs.
Union of India

Please acknowledge receipt.

Yours faithfully,

Anurag Kumar
(Anurag Kumar) 20/8

Enclo. As above

CIVIL

SIDE

GENERAL INDEX

CRIMINAL

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case.....

W.D. 6122-21

Name of parties.....

Abdul Hafeez & Union of India

Date of institution.....

22-12-21

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	1/12/21	1					
	2	Order sheet	1					
	3	1/12/21	207	13	100 -			
	4	1/12/21						
	5	1/12/21						
	6	1/12/21	1	1	5 -			
	7	1/12/21	1	1	5 -			
	8	1/12/21	1					
	9	1/12/21	1					
	10	1/12/21	1					
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	49	1/12/21	1					
	50	1/12/21	1					

I have this

day of

198 ,

examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

Date.....

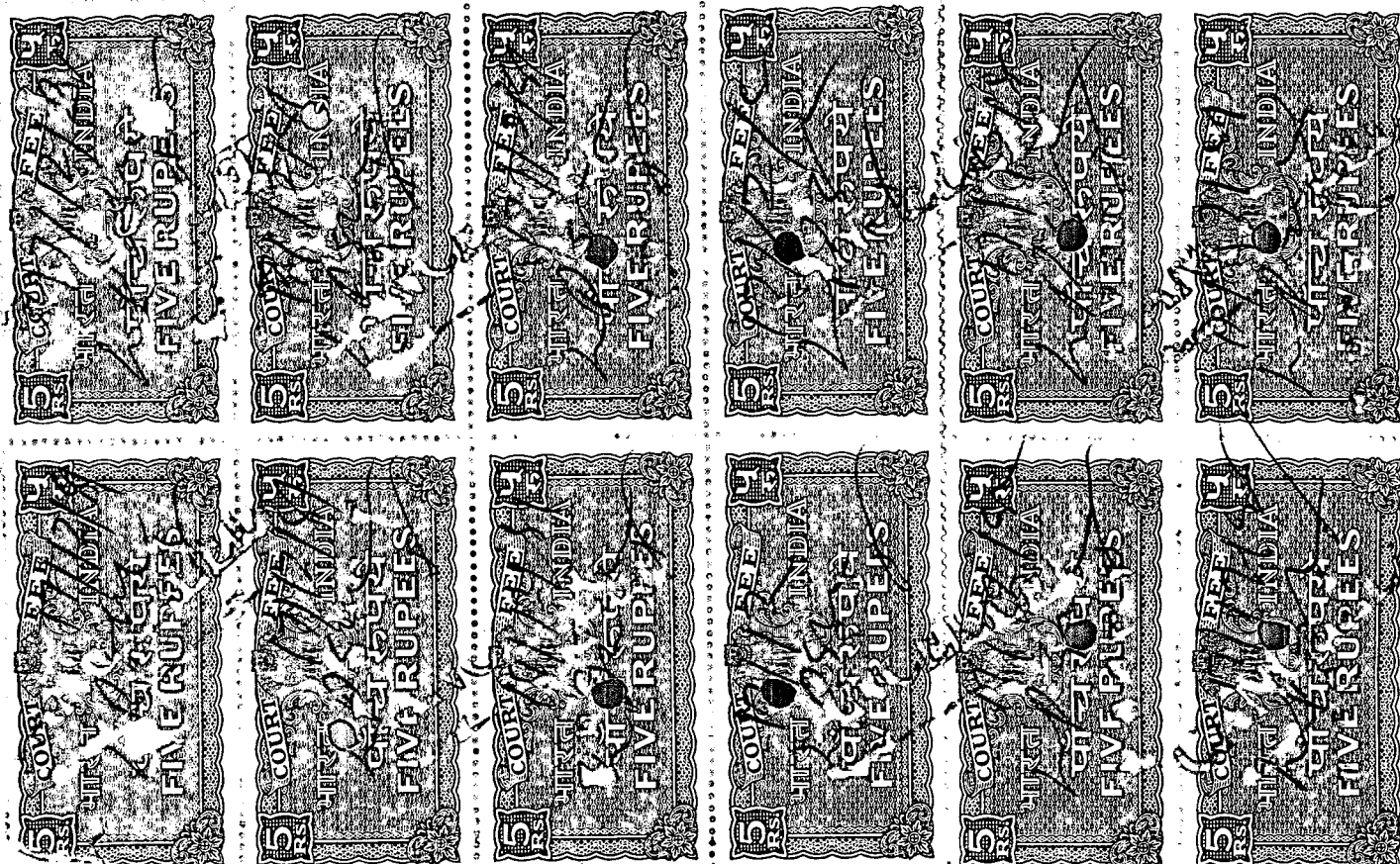
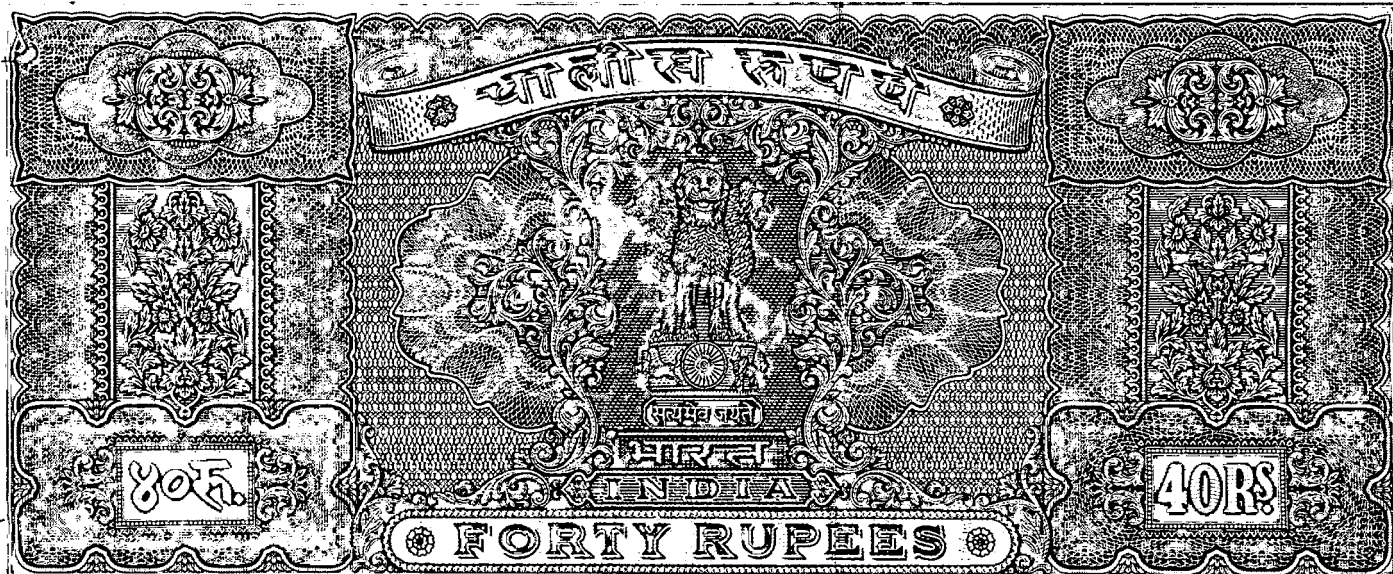
Munsarim

Clerk

INDIA COURT FEE

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40 RS.



At the Honble High Court of Judicature at Allahabad

Lucknow Bench & R.C.

W.P. No. 6128

d 1981

12^{Sup 2} 40-00
12^{8 2} 00-00
Rs 100-00
17/12

Sr. Abdul Hafiz & Co. Petitioner

Union of India & Co.

Group A-3 (t)

9694.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

Writ Petition No. 628 of 1981

Abdul Hafiz & others.....

Petitioners

Versus

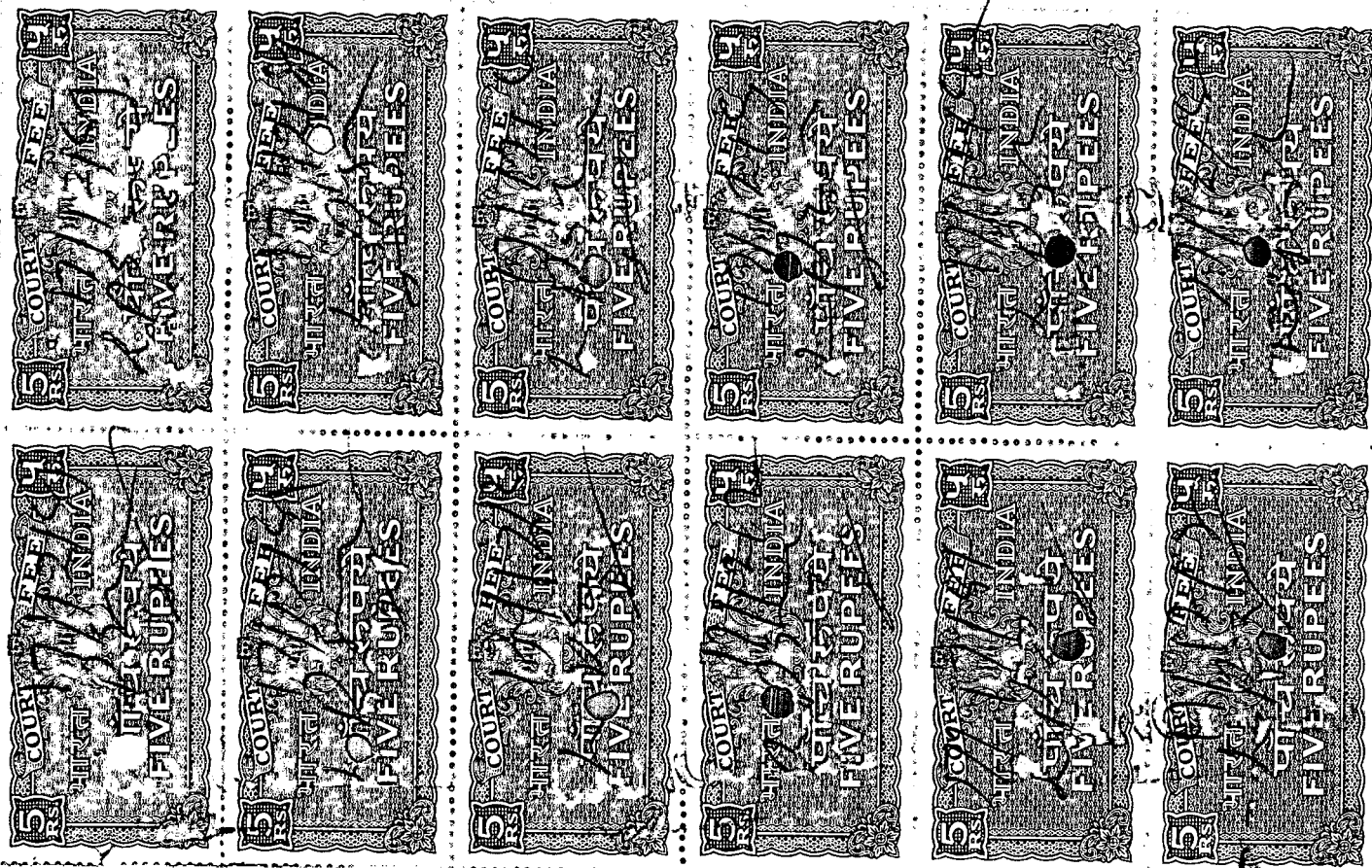
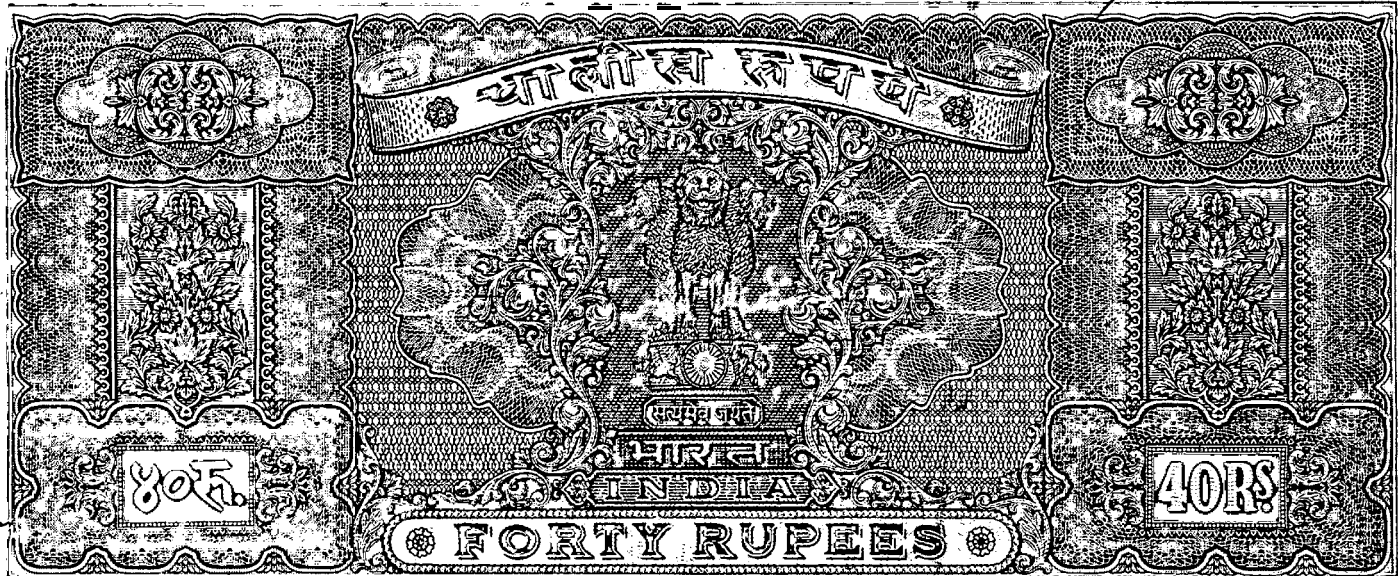
Union of India & others

Opp. Parties

I N D E X

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3. Annexure No.2- Final seniority list	.. 17 to 21
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5. Annexure No.4- Letter of opp. party no. 3 dated 19.9.1981.	... 23
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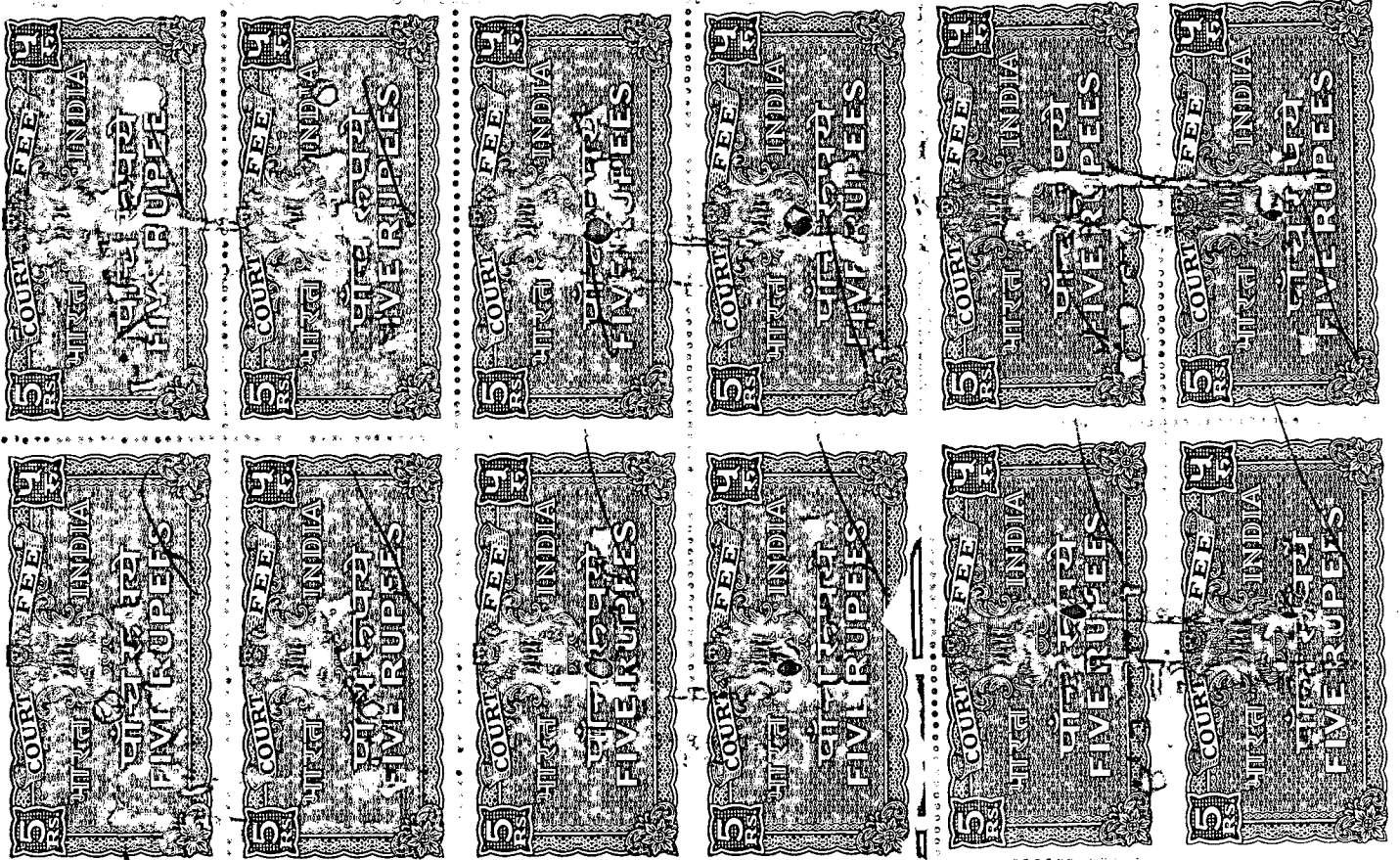
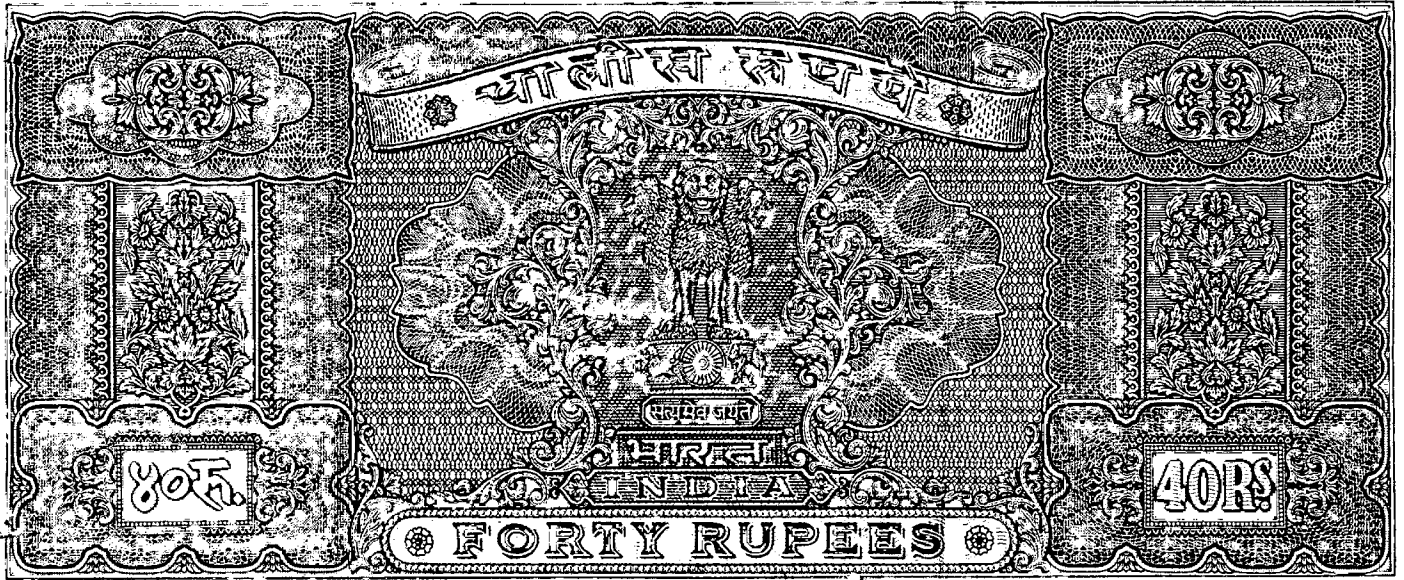
Sanjay Kumar Shukla



Abdul Hafiz & Co Union of India & Co

6128-171

12 up 240 m
124 260 m
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Abdul Hafiz Khan
23

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1200 2000
1200 2000

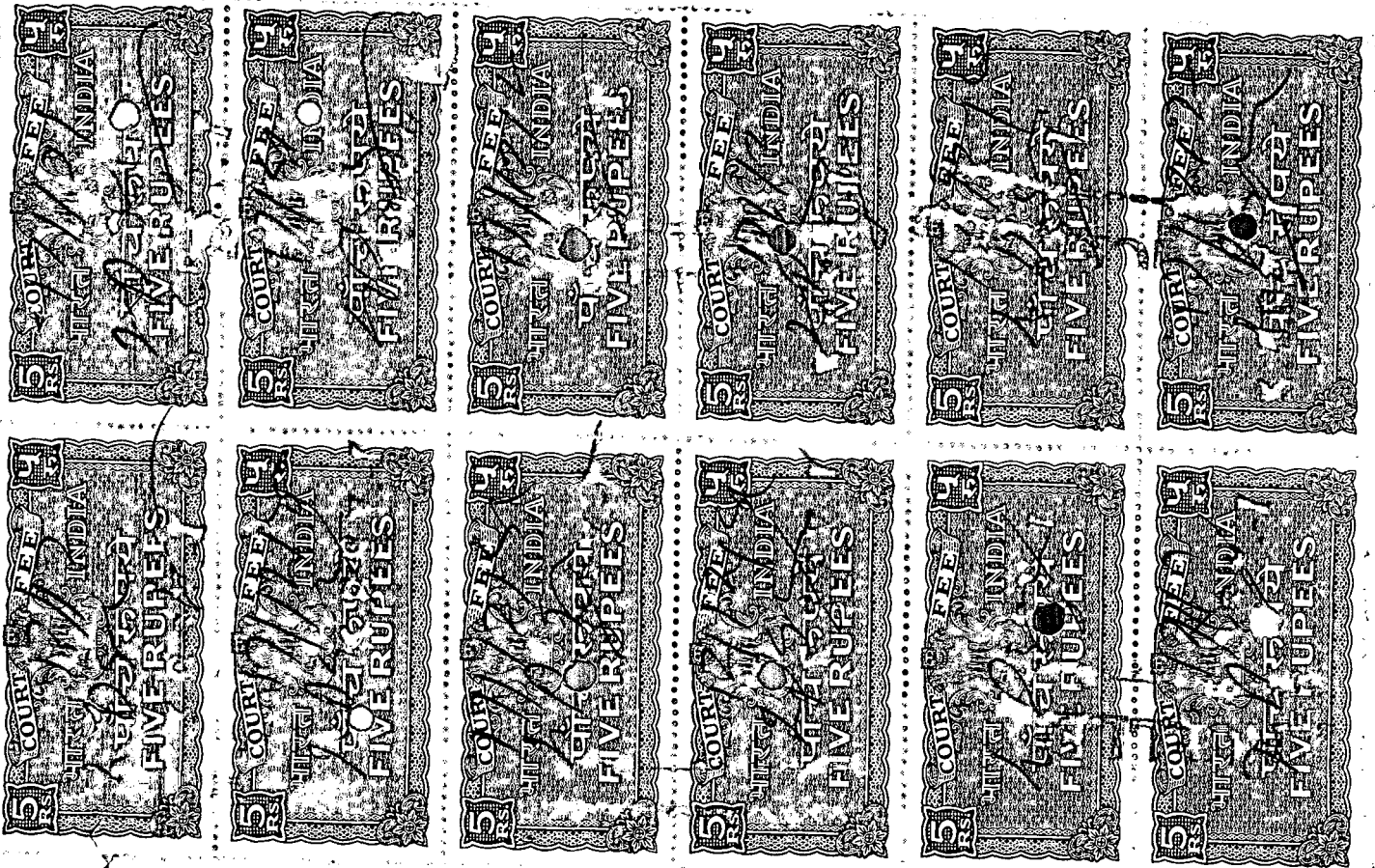
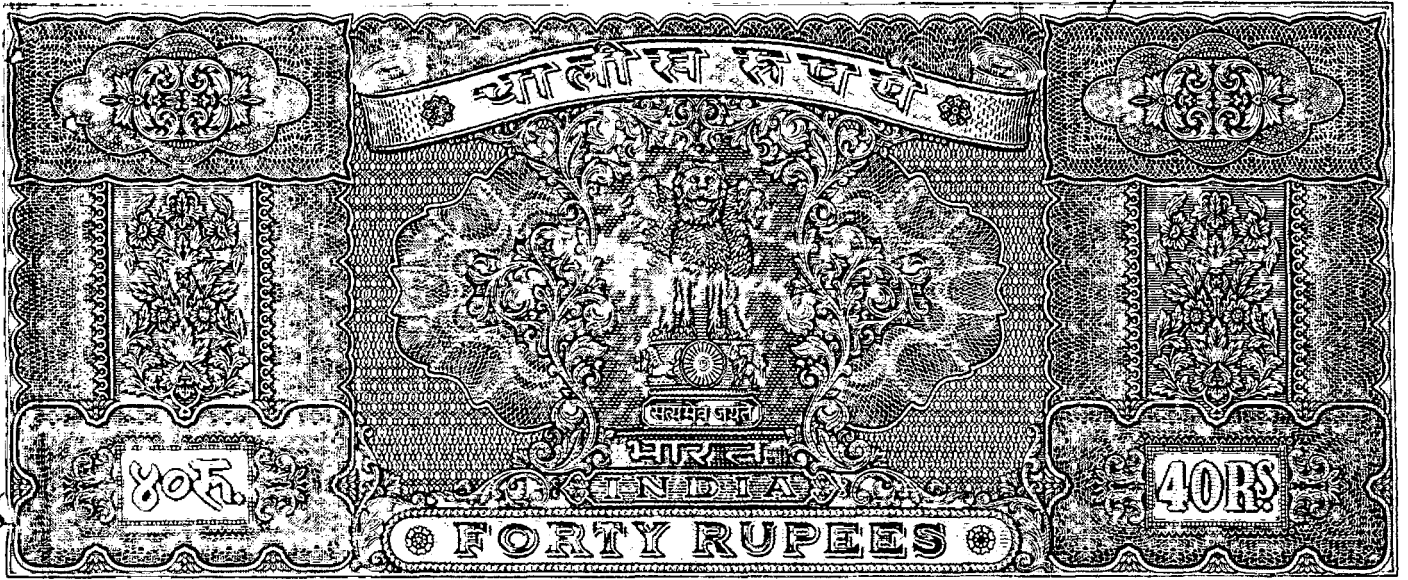
Amir of India Khan 17/12

6122-17

INDIA COURT FEE

A9

40 RS.



Abdul Hafiz Khan

31

12 up 40 rs
12 up 200 rs
100 rs
12/12

Commission of India

6128-10

A/0

A/12

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

Writ Petition No. 628 of 1981

- 4 6 6 4
1. Abdul Hafiz, aged 47 years, son of Abdul Rauf, resident of 55 Amani Gunj, Aminabad, Lucknow.
 2. H.P. Gupta, aged ⁴⁹ years, son of C.L. Vaish, resident of LD 51 A, Running Shed Colony, Alambagh, Lucknow.
 3. S.R. Pandey, aged 49 years, son of Sri D.N. Pandey, resident of Quarter No. A30B, Running Shed Colony, Alambagh, Lucknow.
 4. K.L. Gupta, aged 50 years, son of Bhagwati Prasad, resident of Model House, Lucknow.

..... Petitioners.

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.

2. Divisional Rail Manager, Northern Railway, Hazratganj, Lucknow.

3. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.



S.R. Pandey

A11 13
4. R.M.L. Gupta, aged 48 years, son of Badri Prasad Gupta,
resident of 40 Quarters Colony, Alambagh, Lucknow.

.... Opposite Parties

Writ Petition under Article 226 of
the Constitution of India.

The petitioners most respectfully beg to submit
as under :-

1. That the petitioners are working as pharmacists in the cadre of pharmacists under the Divisional Medical Officer, Northern Railway, Lucknow.
2. That according to the provisional seniority list of pharmacists issued by the Divisional Superintendent's office, Lucknow, dated 28.11.1968 the petitioners were shown as junior to Sri R.M.L. Gupta, opposite party No.4. Opposite party no.4 was placed at sl.no.14 according to the said provisional seniority list and the petitioners nos. 1, 2, 3 and 4 were placed at sl.nos. 15, 16, 17 and 18 respectively. A ^{True} ~~photostat~~ copy of the provisional seniority list of pharmacists corrected upto 30.5.1968 dated 28.11.1968 is filed as Annexure No.1 to this writ petition.
3. That aggrieved by the aforesaid provisional seniority list the petitioner no.2 along with others filed their objections before the Divisional Personnel Officer, Northern Railway, Lucknow, opposite party no.3, through proper channel.
4. That the aforesaid objections related to Sri R.M.L. Gupta and Sri S.A. Nomani who had been placed above the



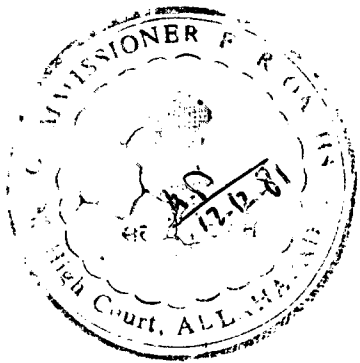
SR Pandey

A12

petitioners in the seniority list on the ground that both Sri R.M.L. Gupta and Sri S.A. Nomani had been transferred to the Lucknow Division on their own request and as such in accordance with the Railway Board Circular No. ^{W/E 55/9} SR6/6/3 dated 19.5.1955 circulated vide Northern Railway Hqrs. Office letter No. 847E/38/(Eiv) dated 28.7.1955 the seniority of the railway servants transferred at their request is to be allotted below that existing confirmed and officiating railway servants in the relevant grade in the promotion group in the establishment irrespective of the date of confirmation or length of officiating service of the transferred employee. This principle for determining the seniority of staff transferred at their own request from one railway to the other was also made applicable to cases of transfers on request from the cadre/division to another cadre/division of the same railway by letter no. 847E/38(Eiv) dated 16.5.1963.

5. That it was pointed out that both Sri R.M.L. Gupta and Sri S.A. Nomani were transferred at their own request which was on a clear understanding that their transfer will be subject to the aforesaid principle for determining their seniority inasmuch as they will be placed at the bottom of the seniority list of the cadre of pharmacists in the Lucknow Division.

6. That in accordance with the representation made against the seniority assigned to Sri R.M.L. Gupta a final seniority list was issued by the Divisional Superintendent's office Lucknow dated 22.1.1971. According to this list Sri R.M.L. Gupta was placed at sl.no.30 while the petitioners were placed at sl.nos. 12, 13, 14 and 15 respectively. The fact that Sri R.M.L. Gupta came to Lucknow Division on transfer on his own request was accepted



S.R. Pandey

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X/S

-4-

and the said fact was duly endorsed in the said seniority list dated 22.1.1971. A ^{no true copy} ~~photostat~~ copy of the final seniority list of pharmacists in the grade of Rs.130-240 showing the petitioners senior to opposite party no.4 is filed as Annexure No.2 to this writ petition.

7. That the aforesaid final seniority list was issued on the basis of the representation made in reference to the provisional seniority list dated 28.11.1968. While issuing the final seniority list a covering letter of the Divisional Personnel Officer, Lucknow, required the persons concerned to bring to the notice of the office any error or omission detected in respect of service particulars of the staff concerned. A true copy of the covering letter of the Divisional Personnel Officer, Lucknow, is filed as Annexure No.3 to this writ petition.

8. That the aforesaid final seniority list continued to be in force for over 10 years.

9. That suddenly by the letter of the Divisional Personnel Officer, Lucknow, opposite party no.3, dated 19.9.1981, petitioner no.1 was informed that Sri R.K.L. Gupta has been assigned seniority in the cadre of pharmacists grade Rs.330-560 above petitioner no.1 at sl.no.12 of the final seniority list and below ^{no} Sri Vijay Singh at sl.no.11. The petitioner no.1 was accordingly asked to make representation, if any, against the above mentioned alteration in his seniority according to the final seniority list within a fortnight. A true copy of the letter dated 19.9.1981 by opposite party no.3 is filed as Annexure No.4 to this writ petition.

10. That the petitioner no.1 accordingly submitted his objection on 29.9.1981 pointing out that according to the



S.R. Pandey

final seniority list dated 22.1.1971 opposite party no.4 was assigned seniority at sl.no.30 on the basis of the decision of the Railway Board and therefore there could be no question of ^{re}vising this decision and subsequently placing opposite party no.4 at sl.no.12 above petitioner no.1 and thus damage his ^{re} chances of advancement. In his objection petitioner no.1 also pointed out that the representation of opposite party no.4 referred to in the letter of opposite party no.3 dated 19.9.1981 has not been furnished to petitioner no.1 and requested that a copy of the said representation of opposite party no.4 may be given so as to enable petitioner no.1 to submit his objections to the alteration made in the final seniority list and further prayed that proposed changes may not be finalised till the copy of the aforesaid representation of opposite party no.4 is furnished. A true copy of the objection dated 29.9.1981 submitted by petitioner no.1 is filed as Annexure No.5 to this writ petition.

11. That nothing was heard by petitioner no.1 in response to his objection dated 29.9.1981 nor a copy of the representation of opposite party no.4 has been supplied to petitioner no.1 to this date. Thus the petitioner no.1 was not able to submit his proper objections to the proposed alteration in the final seniority list and as such the opportunity given to him by the letter of opposite party no.3 dated 19.9.1981 is illusory and the petitioner has been prevented from objecting effectively to the proposed alteration in his seniority whereby grave injustice has been done to him and the other petitioners over whom opposite party no.4 has been placed senior, thus ^{re} jeopardising their future chances of promotion and advancement in service.



S R Pandey

12. That without affording proper opportunity to show cause to the petitioner no.1, as stated above, and against the principles of natural justice and without finally determining the position of opposite party no.4 in the final seniority list, Sri R.M. L. Gupta, opp. party no.4, has been directed to appear for suitability test for the post of pharmacist in the higher grade of Rs.425-640. The aforesaid suitability test was held in reference to the letter No.940-E/2-IX/Class III/PT IV dated 21.11.1981 of the Divisional Personnel Officer, Lucknow, opposite party No.3, Both Sri Vijay Singh and Sri R.M.L. Gupta were found suitable for promotion to the posts of pharmacists in the higher grade of Rs.425-640 as is evident from the letter of the Divisional Medical Officer, Northern Railway, Lucknow, dated 2.12.1981 addressed to the Divisional Personnel Officer, Lucknow. A true copy of the letter dated 2.12.1981 is filed as Annexure No.6 to this writ petition.

13. That the promotion of Sri R.M.L. Gupta, opposite party no.4, in the higher grade of Rs.425-640 to the post of pharmacist is sought to be made in a clandestine and under hand manner by illegally altering the final seniority list after the same had been in force for over 10 years without affording opportunity to any of the affected petitioners, particularly petitioner¹² no.1, to make proper and effective representation and thereafter without finalising the position of opposite party no.4 in the said seniority list he is sought to be promoted illegally to the post of pharmacist in the higher grade of Rs.425-640.

14. That aggrieved by the proposed alternation in the final seniority list dated 22.1.1971 and thereafter the proposed promotion of opposite party no.4 on its basis to



S.R. Pandey

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HR
H.O.
17.12.81
Court, ALI.

the higher grade of Rs.425-640 and having no alternative efficacious remedy, the petitioners have preferred this writ petition on the following amongst other grounds:-

G R O U N D S

- (A) Because the proposed alteration in the final seniority list dated 22.1.1981 by placing opposite party no.4 between sl.no.11 and 12 over petitioner no.1 by the opposite parties 1 to 3 is illegal, arbitrary and without jurisdiction.
- (B) Because there is no basis whatsoever to review the earlier order of the Railway Board placing opposite party no.4 at sl.no.30 of the final seniority list below the petitioners.
- (C) Because the alleged representation of opposite party no.4 regarding his seniority was not supplied to the petitioners, particularly petitioner no.1, despite request and as such the proposed seniority of opposite party no.4 as shown in opposite party no.3 letter dated 19.9.81 is illegal, arbitrary and without jurisdiction.
- (D) Because the opportunity to make representation against the proposed alteration of seniority list to petitioner no.1 is illusory and non-existent.
- (E) Because the subsequent promotion of opposite party no.4 to the post of pharmacist in the higher grade of Rs.425-640 without finally determining his position in the seniority list is arbitrary, malafide and without jurisdiction and shows favouritism to opposite party no.4.

- (F) Because the promotion of opposite party no.4 is discriminatory and in violation of Articles 14 and 16 of the Constitution of India.

P R A Y E R

WHEREFORE it is most respectfully prayed that this Hon'ble Court may be pleased to :-

- (i) issue a writ , direction or order in the nature of certiorari quashing the order of the Railway Board dated 5.8.1981 referred to in annexure no.4 dated 19.9.1981 revising the existing seniority ~~list~~ of opposite party no.4 and placing him above the petitioners after summoning the same from the custody of opp. parties 1 to 3;
- (ii) issue a writ, direction or order in the nature of certiorari quashing the order of promotion of opposite party no.4 to the post of pharmacist in the higher grade of Rs.425-640 as evident from annexure no.6^{and 7} dated 2.12.1981 and after summoning the original from the custody of opposite parties no.3;
- (iii) issue a writ, direction or order in the nature of mandamus commanding the opposite parties not to give effect to the proposed alteration of the final seniority list dated 22.1.1971 (annexure no.2);
- (iv) issue a writ, direction or order in the nature of mandamus commanding the opposite parties 1 to 3 not to promote opposite party no.4 to the post of pharmacist in the higher grade of Rs.425-640;

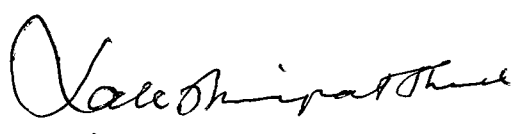
A/S 8/20

-9-

(v) issue any other writ, direction or order
as deemed just and proper in the circumstances
of the case;

(vi) award the costs of the writ petition to the
petitioners.

Dated Lucknow:
December 17, 1981.


(L.P. Shukla)
Advocate,
Counsel for the Petitioners.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

Writ Petition No. of 1981

Abdul Hafiz & others

---Petitioners

Versus

Union of India & others

---Opp. Parties

ANNEXURE NO. /

NORTHERN RAILWAY

No.847E/2-X/
Seniority.

Divisional Supdt.'s Office,
Lucknow, dated 28/11/1968.

The D.M.O., N. Railway, Lucknow.

A.M.Os and Asstt. Surgeon I/C. Health Units, Indoor
Outdoor, Loco Shops, CB-Loco Shed AMV, C&W, shops AMV,
HZG, RDSO, -AMV, BBK, FD, JNU, BSB, PBH, RBL, SIN & Unnao.

Sub:- Seniority list of Pharmacists grade Rs.205-280
and Rs.130-240 (AS).

.....

A provisional seniority list of Pharmacists
Grade Rs. 205-280 (AS) and Rs.130-240(AS) corrected
upto 30.9.68 is forwarded herewith. It is desired
that this seniority list should be shown to staff
concerned working under you to enable them to submit
their objections if any, there on within the stipulated
time.

(Contd.....2.)



S R Pandey

-2-

The representations if any received by you should be forwarded to this office-alongwith your comments if any so as to reach this office within a period of one month from the date of issue of this seniority list. In case no representation is received within this period it will be assumed that the seniority list is in order and needs no modification.

Any errors or omissions detected in respect of the service particulars of the staff should be brought to the notice of this office at once for necessary corrections.

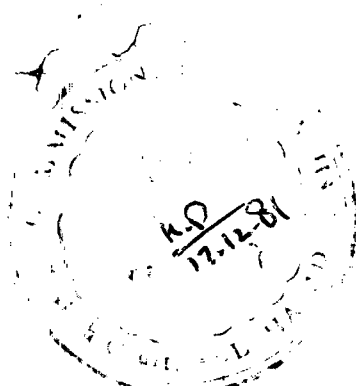
Sd/- x x x x x x x

for Divisional Personnel Officer,
Lucknow.

SP/.28.11.

TRUE COPY
.....

(Contd.....3/-)


SR Pandey

S.R. Pandey

K.D.
17.12.87

-3-

Permanent Temp.

3 2
29 10

Provisional Seniority List of Pharmacists.

Sanctioned Strength Gr.205-280
Gr.130-240

Sl. No.	Name & Father's Name	Date of Birth.	Date of Initial Appcts	Substantive Post Design.	Grade Date of con-firma-tion.	Officiating Post Design.	Grade Date of which Offg.	Remarks		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
1.	Sri S.B.Banerji s/o	1.4.23	22.1.44	Pharma-130-240 cist.	23.1.47	Pharma-205-280 cist.	1.4.56			
	H.G.Banerji									
2.	R.G.Ghosh s/o M.G.Ghosh	1.1.20	12.1.50	"	"	23.1.51	"	"	10.10.65	
3.	"J.R.S.Srivastava s/o Bala S hankar.	15.6.24	17.2.46	"	130-240	17.12.47	"	205-280	21.3.67	
4.	Sri SohanlalS/o AmolakRaml.	10.20	25.1.50	"	"	13.5.51	"	"	21.3.67	
5.	" Badri Pd.Srivastava s/o M.L.Srivastava	12.5.22	10.12.51	"	"	10.12.52	"	"	21.3.67	
6.	" H.C.Misra S/ON.C.Misra	1.12.21	1.1.46	"	"	1.1.47				
7.	" D.R.Yadav s/OC.L.Yadav	13.8.25	1.6.48	"	"	5.1.50				

(Contd.....4)

A21 8/23

S.R. Pandey

-4-

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11.

8. Shri Jawala Dass s/o Jawala Dass
Jadhoo Ram 1.10.12 7.4.51 Pharma- 130-240 7.4.52
cist.
9. Sri R.N. Sinha s/o Nandan Pd. 6.11.28 25.2.52 " " 10.6.52
10. " K.B. Nandys/o C.N. Nandy 3.6.23 19.2.55 " " 19.2.56
11. " H.N. Srivastava s/o 1.1.25 7.4.55 " " 7.4.56
A.P. Srivastava.
12. " S.A. Maumani s/o Wahid Ali 25.1.30 25.1.56 " " 25.1.56 Seniority fixed as per GM(Medical)
letter No.220-E/247 II(Recdt.) dt.21.8.63.
13. " Vijai Singh s/o 21.6.23 23.10.56 " " 23.10.56
P. Singh.
14. " R.M.L. Gupta S/o 21.3.33 20.12.56 " " 20.12.56
Badri Pd. Gupta.
15. " Abdul Hafiz s/o 20.2.34 29.12.56 " " 29.12.50
Abdul Rauf.
16. " H.P. Guptas/o G.L. Gupta 26.6.33 14.11.56 " " 30.12.56
17. " S.R. Pandey s/o N. Pandey 1.1.33 15.9.56 " " 1.1.57
18. " K.L. Gupta s/o Bhagwati Pd. 25.7.31 24.9.56 " " 2.2.57

(contd.....5/-)

A22
24

17-12-81

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11.

19. Shri O.P.Kukreja s/o Bodhraj 12.1.34 22.9.56 Pharm- 130-240 22.9.57
Kukreja. acist.

20. " S.M.H.Jafri s/o
Syd.Iqbal Hussain.

24.7.29 28.5.58 " " 29.5.59 } Seniority fixed

21. " R.P.Naik s/o Bhagwat Naik

16.4.37 30.5.58 " " " } as per G.M.(P)'s

22. " S.R.Joha s/o Mangat Ojha

26.1.35 11.7.58 " " " } letter No.220-E/
247-II (Rectt:)

On transfer from
DLI Divn.on 30.9.62.

23. " G.P.Misra s/o Munna Misra

31.1.37 25.8.58 " " 25.8.58

On transfer from
Chopan on Adm Grounds.

24. " Chhabu Ram Singh s/o Mata Din

1.6.34 6.6.58 " " 31.5.59

On transfer from
Chopan on Adm Grounds.

25. " P.L.Saini s/o Sita Ram Saini.

9.8.35 2.1.60 " "

26. " A.L.Israni s/o Lachhi Ram

6.10.36 2.1.60 " 2.1.60

27. " Saroop Ram s/o Barsati Ram

13.12.33 3.1.60 " 3.1.60

28. " N.S.Vishnoi s/o Jaganlal Vishnoi

7.7.35 2.1.60 " "

29. " M. N.S.Srivastava s/o M.P.

Srivastava 24.12.16 11.1.52 " 55-130

Case of apptt.U/R with
Headquarter.

(contd.... 6.)

23

25

S.R. Pandey

17-12-81

-6-

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11.

30. Shri S.P. Srivastava s/o Daroga Pd. 5.7.33 18.9.60 130-240

31. " R.P. Sharma s/o M.N. Sharma 18.1.34 31.8.62 Phar- amacist. 130-240
From Chopan. Lien in LKO Division.

32. " Ramesh Prasad Srivastava s/o Baid Nath Srivastava Pd. 1.6.38 20.9.62 " On tr. from DLI Divn on 11.4.64.

33. " R.C. Pd. s/o Khushi Bhagat. 9.2.30 3.6.61 " Came on transfer From ALD Divn on M/E with Sris. K. Saxena having date of apptt. 18.4.64.

34. S.P. Gupta s/o Brahma Nand Vaish 5.1.37 7.5.60 " Panel position 24 of 29.6.63.

35. " Sri Bhagwan Dass/o Mool Chandra 18.4.39 8.7.64 " -do- -do- 50 -do-

36. " Hari Krishan s/o Shambhoo Lal 1.4.36 22.1.60 From N.E. Rly. in July '46

37. " V.K. Srivastava s/o Ram Kishore Sinha. 1.2.34 11.1.61 From Chopan. Lien in LKO Divn. w.e.f. 2.3.65.

38. " M.U. Siddiqui s/o Shamsuddin. 4.7.36 4.9.65 Panel of 1.12.64, Position 2.

39. " S.P. Shukla s/o A.B. Shukla 17.6.39. 9.9.65 " " 5.

(Contd.....7/-) 28



-7-

S.R. Pandey

Sl. no. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. Panel of 1.2.64, Position. 6.

40. Sri Wahidul Hasan s/o Faiyaz Hasan 8.7.39 7.9.65 Phar- macist. 130-240

41. " J.P. Misra s/o Shambhoo Dayal Misra. 25.8.36 23.1.60 H/A 70-85 Pharmacist 130-240 17.9.65 " " 83.

42. " H.C. Nigam s/o R.N. Nigam 9.10.37 3.7.65 Phar- macist. 130-240 " " 9.

43. " Jagdish Narain s/o Chundi Ram 1.1.37 12.6.65 " " " 28.

44. " Bajrang Lal s/o Shri Gauri Shankar. 1.6.35 16.6.65 " " " 28.

Panel of 1.12.64, Position No: 32 and on transfer from Chopan, having been lien in Lucknow Divn.

Note :- Two posts of Pharmacists-declared surplus

one each from UCR and JNH on closure of the Health

Unitse one to be surrendered as soon as incumbents,

who have been transferred to H.Q. alongwith the posts

are transferred from the Division.

.....

TRUE COPY

A25 27

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW

Writ Petition No. of 1981.

Abdul Hafiz & others

---Petitioners

Versus

Union of India & others

---Opp. Parties

ANNEXURE NO: 2

NORTHERN RAILWAY.

No.751-E/2-IX/Seniority/Pharmacists.

Divl. Supdt's
Office
Lucknow dt. 22.1.
1971.

Divisional Medical Officer, Lucknow.
AMO&s In charge N. Railway Health Units Out-door in-door,
Loco Workshop CB, Hazratganj, Running Shed Alambagh RDSO
Alambagh, C&W shop Alambagh, BBK, FD. JNU, BSB, PEH, SLN. RBL
and Unnao.

Sub. Seniority of Pharmacists scale Rs. 205-280 (AS)
and Rs. 130-240 (AS).

.....

In compliance to General Manager (P)'s letter
No; 145-E/C/14728-L.Med/RB/SSB dated 21.10.1969 the
seniority list of Pharmacists has been corrected and the
revised seniority list is enclosed for information of the
Staff concerned. This is in supersession of seniority
list circulated vide this office letter of even number
dated July, 1969.

DA/One Seniority List.

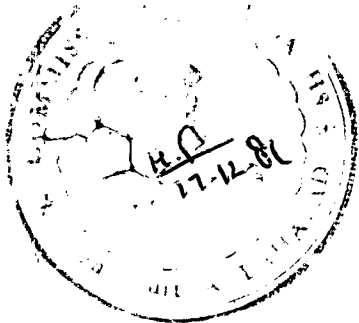
sd. x x x x x
21.1.71

Copy for information to:- for Divisional Superintendent,
Lucknow.

1. General Manager (P), Northern Railway, New Delhi in continuation of
this office D.O. letter of even number dated 18.11.1969.

(contd. 2/-)

SR Pandey



Final Seniority List of Pharmacist Grade Rs.205-280(AS)
as on 31.12.1970.

Sanctioned Strength.
Permanent. 3.
Temporary. 1.
Total 4.

| Sl. No. | Name | Date of Birth. | Date of Appointment | Date of confirmation | Officialing Grade | Date from which officialing. | Remarks. |
|---------|-------------------|----------------|---------------------|----------------------|-------------------|------------------------------|---------------------------------|
| 1. | Sri S.B.Banerjee | 1.4.23 | 22.1.44 | 28.1.47
130-240 | Rs. 205-280(AS) | 3.3.65 | Confirmed Prov.
from 3.3.65. |
| 2. | Sri R.G.Ghosh. | 1.1.20 | 12.1.50 | 23.2.51
130-240 | Rs. 205-280(AS) | 10.10.65 | Confirmed Prov.
10.10.65. |
| 3. | Sri Sohan Lal. | 1.10.20 | 25.1.50 | 13.5.51
130-240 | Rs. 205-280(AS) | 21.3.67 | Confirmed Prov.
21.3.1967. |
| 4. | Sri Badri Prasad. | 12.5.22 | 10.12.51 | 10.12.52
130-240 | Rs. 205-280(AS) | 21.3.67 | |

Final Seniority List of Pharmacist Grade Rs.130-240(AS) as on
31.12.1970.

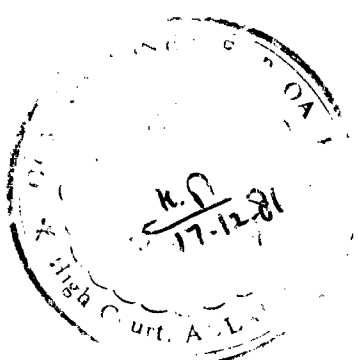
Sanctioned Strength.
Perm. 27.
Temp. 5.
Total 32

| Sl. No. | Name | Date of Birth. | Date of Appoint ment. | Date of confirmation | Offtg. Grade. | Date from which off icialing. | Remarks. |
|---------|-------------------|----------------|-----------------------|----------------------|----------------|-------------------------------|---|
| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. |
| 1. | Sri H.C.Mitra. | 1.12.21 | 1.1.46 | 1.1.47 | - | - | - |
| 2. | Sri S.B.Banerjee. | 1.4.1923 | 28.1.44 | 28.1.47 | Rs.205-280(AS) | 3.3.65 | Conf.Prov.in Gr.205-280
w.e.f. 3.3.65. |

(contd.....3/-)

SR Pandey

| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. |
|------------------------------------|---------|----------|----------|-------------|----------|----------------------------|------------------|
| 3. Shri J.R.S.Srivastava | 15.6.24 | 17.2.46 | 17.12.47 | Rs. 205-280 | 3.3.65 | Conf. Prov. in Gr. 205.280 | w.e.f. 3.3.65 |
| 4. Shri D.R.Yadav. | 13.8.25 | 1.6.48 | 5.1.50 | ... | ... | ... | ... |
| 5. Shri R.G.Ghosh. | 1.1.20 | 12.1.50 | 23.2.51 | Rs. 205-280 | 10.10.65 | Conf. Prov. in Gr. 205-280 | w.e.f. 10.10.65. |
| 6. Shri Sohan Lal | 1.10.20 | 25.1.50 | 13.5.51 | Rs. 205-280 | 21.3.67 | Conf. Prov. in Gr. 205-280 | w.e.f. 21.3.67. |
| 7. Shri Badri Prasad
Srivastava | 12.5.22 | 10.12.51 | 10.12.52 | Rs. 205-280 | 21.3.67 | ... | ... |
| 8. Shri R.N.Sinha. | 6.11.28 | 25.2.52 | 10.6.52 | ... | ... | ... | ... |
| 9. Shri K.B.Nandi. | 15.6.23 | 19.2.55 | 19.2.56 | ... | ... | ... | ... |
| 10. Shri H.N.Srivastava | 1.1.25 | 7.4.55 | 7.4.56 | ... | ... | ... | ... |
| 11. Shri B Vijai Singh | 21.6.33 | 23.10.56 | 23.10.56 | ... | ... | ... | ... |
| 12. Shri Abdul Hafiz | 26.2.34 | 29.12.56 | 29.12.56 | ... | ... | ... | ... |
| 13. Shri H.P.Gupta. | 26.6.33 | 14.11.56 | 30.12.56 | ... | ... | ... | ... |
| 14. Shri S.R.Pandey | 1.1.33 | 30.12.56 | 1.1.57 | ... | ... | ... | ... |
| 15. Shri K.T.Gupta | 25.7.31 | 24.9.56 | 2.1.57 | ... | ... | ... | ... |
| 16. Shri O.P. Kukreja | 12.1.34 | 22.9.56 | 22.9.57 | ... | ... | ... | ... |



SK Pandey

2/5

A29

| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. |
|--------------------------|----------|----------|----------|----|----|----|----|
| 17. Shri G.F. Misra. | 31.1.37 | 25.8.58 | 25.8.58 | - | - | - | - |
| 18. Shri Chabi Ram Singh | 1.5.34 | 6.6.58 | 31.5.59 | - | - | - | - |
| 19. Shri P.L. Saini. | 9.8.35 | 2.1.60 | 2.1.60 | - | - | - | - |
| 20. Shri A.L. Israni | 6.10.36 | 2.1.60 | 2.1.60 | - | - | - | - |
| 21. Shri Swaroop Ram | 13.12.33 | 3.1.60 | 3.1.60 | - | - | - | - |
| 22. Shri N.S. Bishnoi. | 7.7.35 | 2.1.60 | 31.3.67 | - | - | - | - |
| 23. Shri S.P. Srivastava | 5.7.33 | 18.9.60 | 1.4.68 | - | - | - | - |
| 24. Shri Hari Kishun | 1.4.36 | 22.1.60 | - | - | - | - | - |
| 25. Shri R.P. Sharma | 18.1.34 | 31.8.62 | 1.4.68 | - | - | - | - |
| 26. Shri S.M.H. Zafri | 24.7.29 | 29.5.58 | 29.5.59 | - | - | - | - |
| 27. Shri S.N. Ojha | 26.1.33 | 12.7.58 | 10.10.65 | - | - | - | - |
| 28. Shri R.P. Malik | 16.4.37 | 30.5.58 | 3.3.65 | - | - | - | - |
| 29. Shri S.A. Nomanl. | 25.4.30 | 25.1.56 | 25.1.56 | - | - | - | - |
| 30. Shri R.M.L. Gupta. | 21.3.33 | 30.12.56 | 20.12.56 | - | - | - | - |
| 31. Shri Ramesh Prasad G | 1.6.38 | 20.9.62 | 1.4.68 | - | - | - | - |

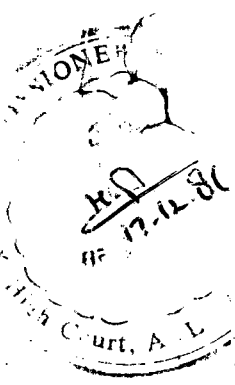
Came on transfer from Chopan on Administrative Ground on 6.5.68.

Came on transfer from RDSO on Administrative ground w.e.f. 1.1.67.

Came on transfer on own request on 4.9.62
~~on 13.9.62~~
~~on 30.9.62~~
~~on 11.1.63~~
~~on 31.3.64~~

Came on transfer from DLI Divn. on 11.4.64.

(Contd....5/-)



S.R. Pandey

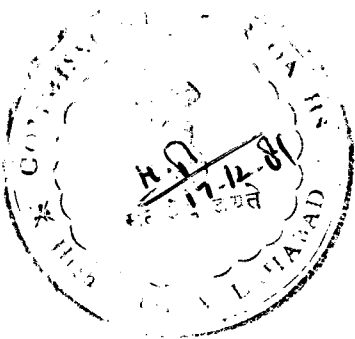
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offsets. from 17.9.65.

their transfer to this division on request.

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S R Kaidy

A31
x/3

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1981

Abdul Hafiz & others Petitioners
Versus
Union Of India & others Opp. Parties

Annexure No. 3

NORTHERN RAILWAY

No.847E/2-IX/Seniority Divl.Suptd.'s office
Lucknow, Dt. July'69.

The D.M.O., N.Rly., Lucknow,
The AMOs & Asstt. Surgeon, I/Cs, Health
Units, Indoor, Outdoor, Toco shops,
CB- Loco shed, AMV, C&W Shops, AMV
HZG, R.D.S.C., AMV. BEK FD JNU BSB
PBH RBL SLN & Unnao.

Reg:- Seniority list of Pharmacists
grade Rs.205 -280 and 130-240 (AS)

After considering the various representations from
the staff mentioned below, received in reference to the
provisional seniority list of pharmacists issued vide
this office letter of even No. dated 28.11.68, final
seniority list is issued as per copy attached.

Any error of omission detected in respect of service
particulars of the staff should be brought to the notice of
this office at once for necessary corrections.

- | | | |
|----|-------------------|-------------|
| 1. | Shri Badri Prasad | Pharmacist. |
| 2. | " H.P. Gupta | " |
| 3. | " G.P. Misra | " |
| 4. | " P.L. Saini | " |
| 5. | " N.S. Vishnoi | " |
| 6. | " S.P. Gupta | " |
| 7. | " Hari Kishan | " |

H.P.
12.12.81

DA/List.

Sd/- Illegible
for Divisional Personnel Officer,
Lucknow.

S.R. Pandey

A32

X/34

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1981

Abdul Hafiz & others Petitioners

Versus

Union of India & others , Opp. Parties

Annexure No. 4

Northern Railway

No. 847-E-II/Seniority.

Divl. Office,
Lucknow.

Dated 19.9.81

- 1) Shri R.M.L. Gupta, Pharmacist,
under DMO/HZG, Lucknow
- 2) Shri Abdul Hafiz, Pharmacist,
under MS/Lucknow.

Through M.S., Lucknow.

Sub:- Representation from Shri R.M.L. Gupta,
regarding his seniority.

....

As decided by the Railway Board vide letter No. E(Rep)III/78/REB/B-68 dated 5.8.81 copy received from Hd. Qrs. office alongwith Shri Ram Chand, (A.P.O.(GR) D.O. No.145/6/34889/LO/RB/SSB dated 7.9.81, Sri R.M.L. Gupta, Pharmacist is assigned seniority in the cadre of Pharmacist Gr.Bs.330-560 (RS) above Shri Abdul Hafiz, item No.12 of seniority list and below Shri Vijai Singh, item No.11 circulated vide this office letter No.751-E/2-IX/Seniority/Pharmacist dated 22.1.71.

You are hereby informed through this communication about above mentioned alteration/changes in determining your seniority and given a fortnight notice to make representation which you may wish to make. No representation against the above decision would be entertained after the expiry of the period of a fortnight.

SD/- Illegible
Divisional Personnel Officer (M)
Lucknow.

Copy to :-

The Medical Supdt., Lucknow.

The Genl. Manager, (P) Hd.Qrs.Office, Baroda House, New Delhi in reference to aforesaid D.O. dated 7.9.81.

for information and necessary action.

.....

S.R. Pandey



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1981

Abdul Hafiz & others Petitioners

Versus

Union of India & others Opp. Parties

Annexure No. 5

Lucknow, 29th. Sept., 1981

The Divl. Rly. Manager,
Northern Railway,
Lucknow.

THROUGH PROPER CHANNEL.

Sir,

Sub: Representation from Shri R.M.L. Gupta, Pharmacist/
HZG, regarding the seniority.

Ref: Your letter No.847-E/2II/Seniority dated 19.9.81.

I beg to state that the seniority list of my cadre was finally circulated vide your office letter No.751-E/2-IX/Seniority/Pharmacists, dated 22.1.71, wherein the position of Shri R.M.L.Gupta was at serial No.30, after decision being arrived at by the Rly. Board; but again the Railway Board have revised his position at item No.12, i.e., over me, and have damaged my advancement, the reasons for which may be known to your office and invited the representations.

In this context, it is not possible for me to draft out the representation against the aforesaid notification, unless I am supplied with a copy of the representation submitted by Shri R.M.L. Gupta, copy of the letter submitted to the GM/NDELS, and copy of the orders of the Rly. Board.

In absence of these formalities, the matter may kindly not be finalised. It is, therefore, requested that the copies of the aforesaid documents may kindly be supplied to enable me to submit my representation, as invited by your office.

Thanking you, Sir,

Yours faithfully,

Sd/- Abdul Hafiz
Pharmacist,
N.Rly., Lucknow.

S.R. Khurana

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Writ Petition No. of 1981

Abdul Hafiz & others Petitioners
Versus
Union of India & others Opp. Parties

Annexure No. 6

No. Med-E/Misc./4

Dt. 2.12.81

D. O/LKO

Reg.- Suitability test for the post of
Pharmacist gr. 425/- - 640/-

Ref.- Your letter No. 940-E/2-IX/Class III/Ph. IV
dt. 21.11.81.

The following Pharmacists have been tested and found
suitable for the promotion to the post of Pharmacists gr.
425/- 640/-

1. Sri Vijay Singh Pharmacist RDSO
2. " R.M.L. Gupta " HZG

for Div. Med. Officer
N. Rly. LKO.

H.D.
17-12-81

S. K. Pandey

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW.

Annexure

in re:

Writ Petition No..... of 1981.

Abdul Hafiz & others

... Petitioners.

Versus.

Union of India & others.

...Opp. Parties.

ANNEXURE NO. 2

No. Med-E/Misc/IV

Dt. 2.12.81

P.P. 90

No D. A. R. Case is pending against any of the above staff in this office. As already recommended earlier the posts of Pharmacist Gr. 330-560 at P.B.H. and R.D.S.O may be upgradeed and the incumbent may be promoted against the same posts.

Sr. R.M.L. Gupta Pharmacist Hazrat Ganj may also be promoted at Hazrat Ganj by transferring the post of Pharmacist Gr. 425-640 from Running Shed Alambagh lying vacant due to retirement of Sr. H. C. Mishra in liece of one post of Pharmacist Gr. 330-560 to be transferred from Hazrat Ganj .To Running Shed Alambagh.

Sd.

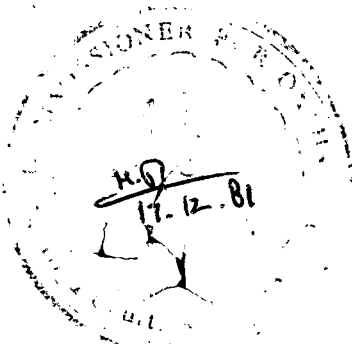
M. S.

17.12.81 ACMO.

Sd.

D.M.O.

11.12.1981



Sd. [Signature]

-2-

4. That Annexures Nos. 1 to 6 to the writ petition are the true copies duly compared from their duplicates and originals.

Dated Lucknow:
December 17, 1981.

S.R. Pandey
Deponent.

Verification

I, the above-named deponent, do verify that the contents of paragraphs 1 to 4 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Dated Lucknow:
December 17, 1981.

S.R. Pandey
Deponent.

I identify the above-named deponent who has signed before me.

A. Singh G. S. C. P. Shukla
Advocate.

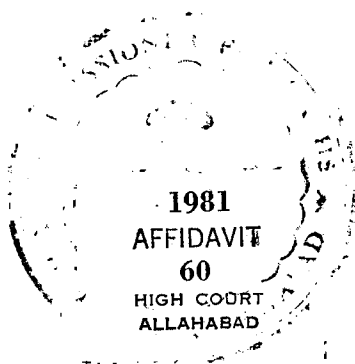
Solemnly affirmed before me on 17.12.1981
at 9.30 a.m. / ~~p.m.~~ by Sri S.R. Pandey

the deponent who is identified by

Sri *A. Singh*
Clerk to Sri *L. P. Shukla*
Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

H. R. Upadhyay
Oath Commissioner,
Allahabad.
60/147
17.12.81



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

Affidavit

In

Writ Petition No. of 1981

22.12.81

Abdul Hafiz & others

Petitioners

Versus

Union of India & others

Opposite Parties

AFFIDAVIT

I, S.R. Pandey, aged 49 years, son of Sri D.N. Pandey, resident of Quarter No. A30B, Running Shed Colony, Alambagh, Lucknow, do hereby solemnly affirm and state on oath as under :-

1. That the deponent has been arrayed as petitioner no.3 in the above writ petition and as such is fully conversant with the facts of the case. He has been duly instructed by petitioners nos. 1, 2 and 4 to file this affidavit.
2. That the deponent has read the accompanying writ petition along with the annexures, the contents of which he has understood.
3. That the contents of paragraphs 1 to 13 of the writ petition are true to my own knowledge.

S.R. Pandey

ब अदालत श्रीमान

वादी (मुद्दे)

प्रतिवादी (मुद्दे)

In the Honble High Court of Judicature
at Allahabad (महोदय)
HKO

का वकालतनामा



1925
17/12
Abdul Hafiz

गुलाम वादी (मुद्दे)

बनाम

Union of India प्रतिवादी (मुद्दे)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री S. L. P. S. Chandra

+ S. K. S. Chandra एडवोकेट
महोदय
वकील

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्षी [फरीकसानी] का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त [दस्तखती]
रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए
यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर
काम आवे।

S. R. Pandey
Abdul Hafiz
हस्ताक्षर
H. R. Pandey
K. L. Pandey

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

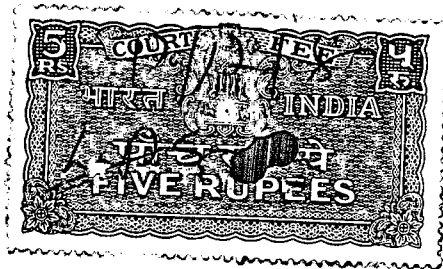
17

महीना

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Accepted
Gulder Pak Nag



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

C.M. Application No. 11337 of 1981

In

Writ Petition No. 6128 of 1981

Abdul Hafiz & others Petitioners/Applicants

Versus

Union of India & others Opposite Parties

STAY APPLICATION

The applicants most respectfully beg to submit
as under :-

1. That for the facts and circumstances stated in the accompanying writ petition it is most respectfully prayed that this Hon'ble Court may be pleased to stay the operation of the order of promotion of opposite party no.4 to the post of pharmacist in the higher grade of Rs.425-640 on the basis of alteration in the final seniority list dated 22.1.1971 pending disposal of the writ petition.

Dated Lucknow:

December 17, 1981.

(L.P. Shukla)
Advocate,
Counsel for the applicants.

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Amo/

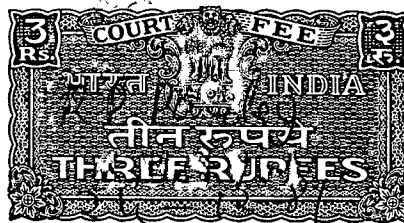
IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW.

Affidavit

In

Writ Petition No. 6128 of 1981

1981
AFFIDAVIT
86
HIGH COURT,
ALLAHABAD



Abdul Hafiz & others.

... Petitioners

Versus.

Union of India & others.

..Opp. Parties.

A F F I D A V I T

I, S. R. Pandey, aged 49 years, son of Shri D.N. Pandey, resident of Quatter No. A30B, Running Shed Colony, Alambagh, Lucknow, do hereby solemnly affirm and state on oath as under:-

1. That the deponent has been arrayed as petitioner no. 3 in the above writ petition and as such is fully conversant with the facts of the case. He has been duly instructed by petitioners nos 1, 2 and 4 to file this affidavit.

2. That above noted writ petition was filed before Hon'ble High Court on 22.12.1981 and the bench consisting of Hon'ble J.M.N. Shukla and Hon'ble J.Sageer Ahmad was please to pass an order to the effect that the petitioner will serve notices of writ petition along with Stay application

Am 6/12/81

-2-

on the opposite parties No. 2, 3 and 4 and the Writ petition will be put up on 24.12.1981 for disposal of the Stay application.

3. That the deponent tried to serve the Notices on all the three above mentioned opposite parties, firstly on 23.12.1981.

4. That opposite parties No. ² and 3 refused to accept the notices on the ground that the notices are not in proper form and it should have been served by some High Court Officer.

5. That the deponent again contacted the concerned Officer of the court in this regard, and consequently an endorsement was made on the notices that the same are to be delivered by the petitioner as per orders of this Hon'ble Court.

6. That the deponent again tried to serve the notices. The Office Superintendent of the office of opposite parties 2 and 3. directed ^{to} the clerk concerned to receive the notices and inform him accordingly. ^{to} The letter of the office Superintendent is filed as Annexure 8 to this affidavit.

7. That the concerned clerk however refused to receive the notices despite the this Hon'ble Court's direction

8. That the opposite party No. 4 has also refused to accept the notices of the writ petition and the stay application

Lucknow, Dated:

Ans 6/3
S.R. Pandey
Deponent.

Verification

MS
24.12.81

I, the above named deponent do hereby verify that the contents of paras 1 to 8 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow. dated:

S.R. Pandey
Deponent.

I identify the deponent who has signed before me.

Advocate.

Solemnly affirmed before me on

at 4.59 a.m. / p.m. by Sri S.R. Pandey

the deponent who is identified by ^{MS} ~~Sri A.S.~~

Sri Anrudh Singh Clerk to shri L.P. Shukla, Advocate High Court Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

H.R. Upadhyay
Oath Commissioner,
Allahabad.
86/147
24.12.81

Ay 36 ¹⁵/₄₅

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALI AHABAD
SITTING AT LUCKNOW.

Writ petition No. 6128 of 1981

Abdul Hafiz & others. ... Petitioners

Versus.

Union of India
and others.

..Opp. Parties.

ANNEXURE NO.-8

HP
24.12.81

Shri ...

XVK
H. Asca
Please get these documents
delivered immediately & let
me know
23/12/81
Os.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW.

T.A.No.874/87(T)
(Writ Petition No.6128/81)

Sri Abdul Hafeez & othersPetitioners
Versus
Union of India & othersOpposite Parties

WRITTEN STATEMENT ON BEHALF OF OPPOSITE PARTIES No.1 TO 3

I, Sheo Narayan Ad, ~~son of Sri Asstt Personal Officer~~
~~presently posted as~~ — — in the Office of the
Divisional Railway Manager, Northern Railway, Lucknow,
hereby solemnly state as under:-

1. That the undersigned is presently posted as A.P.O.
in the Office of the Divisional Railway
Manager, Northern Railway, Lucknow and is looking after
the above mentioned case on behalf of the opposite
parties No.1 to 3 and is well conversant with the facts
stated in this reply. The undersigned is competent and
duly authorised by the opposite parties No.1 to 3 to file
the present reply on their behalf and had read and
understood the contents of the above mentioned writ
petition (hereinafter referred as 'petition').
2. That the contents of paragraph 1 of the petition are
admitted only to the extent that the petitioner No.1, 2,
and 3 are working as pharmacist in the Lucknow Division
of the Northern Railway. The petitioner No.4 Sri K.L.
Gupta has retired from service on 31.07.1989 after having
attained the age of superannuation.
3. That the contents of paragraph 2 of the petition are
not admitted in view of the fact that the alleged
'Provisional Seniority List' said to have been issued in
the year 1968 is not available on record.
4. That the contents of paragraph 3 of the petition are
admitted only to the extent that ^{seniority positions of} Sarva Sri S.A.Nomani and
R.M.L.Gupta, Pharmacist of the Lucknow Division of

Handwritten: 29.11.90
Asstt Personal Officer
Lucknow

5. That in reply to the contents of paragraphs 4 and 5 of the petition it is most respectfully submitted that Sri S.A.Nomani was transferred from Moradabad Division to Lucknow Division of Northern Railway on his own request accepting the bottom most seniority as per his own declaration dated 23.12.1960 and accordingly, his seniority was regulated in terms of the Railway Board's letter No.E-55/BR6/6/3 dated 19.05.1955 circulated under the letter of the General Manager (P) No.847-E/38(E-IV) dated 28.07.1955.

Sri R.M.L.Gupta was transferred from Ghaziabad (Delhi Division) to Lucknow Division of Northern Railway vide Notice No.220-E/1703(E1D) dated 11.03.1964 issued by the General Manager (P). This notice does not contain any thing which may show that the transfer of Sri R.M.L.Gupta was made on his own request with the loss of seniority. One Sri Ramesh Prasad was also transferred from Delhi Main (Delhi Division) alongwith Sri R.M.L.Gupta by the same letter and in his case it was specifically mentioned that Sri Ramesh Prasad was being transferred on loss of seniority. It clearly goes to prove that in case the transfer of Sri R.M.L.Gupta was made on his own request on loss of seniority, this fact must have been mentioned in the aforesaid notice as was done in the case of Sri Ramesh Prasad. Thus it is proved beyond doubt that the transfer of Sri R.M.L.Gupta from Delhi Division to Lucknow Division was made solely on administrative grounds. Earlier to this, transfer order of Sri R.M.L. Gupta from Delhi Division to Lucknow Division were issued vide letter No.220-E/247-II dated 20.07.1962 and 2.11.62 issued by the General Manager(P), New Delhi. In those letters also there was no mention of fact that his transfer from Delhi to Lucknow Division were made on his own request on loss of seniority, rather, the Head Quarter's Office vide letter No.220-E/247-II(Rectt) dated 21.08.1963 addressed to all Divisional Superintendents clarified that the transfer orders of serving pharmacists

issued under their letter dated 20.07.1962 and 2.11.1962 were being made in the interest of administration and the seniority of these persons must be regulated as per extant rules and they should not be assigned bottom seniority as was done in the case of employees who were transferred on their own requests.

6. That the contents of paragraph 6 of the petition as stated, are not admitted. As it has been submitted earlier, the seniority positions assigned to Sarva Sri Sarva Sri S.A.Nomani and R.M.L.Gupta was questioned by Sri Jharkhandey Rai, the then Member of Parliament, and in pursuance thereof, the cases of the transferred employees were re-examined by the Head Quarter's Office and the Head Quarter's Office vide its letter No.145-E/C/14728-L-Med/RB/SSB dated 21.10.1969 advised the Railway Board that the transfer of Sri R.M.L.Gupta from Delhi Division to Lucknow Division on administrative grounds was not in order, and therefore, the Divisional Superintendent, Lucknow was being advised to revise his seniority position as it would have been made on his own request. A copy of this letter was also endorsed to the Divisional Personnel Officer, Lucknow for revising the seniority of Sri R.M.L.Gupta and accordingly, the seniority position of Sri R.M.L.Gupta was brought down from serial No.11-A to 30 of the Seniority List issued in July,1969/31.12.1970 vide Notice No.751-E/2-IX/Seniority/Pharmacist dated 22.01.1971.

7. That the contents of paragraph 7 of the petition are denied.

8. That the contents of paragraph 8 of the petition are admitted with a clarification that Sri R.M.L.Gupta, Pharmacist, immediately after revision of his seniority position in January,1971 preferred a representation dated 26.02.1971 against revision of his seniority. He was replied vide letter No.847-E/2-9/Seniority dated 23.04.1971 that his seniority has been revised in accordance with the orders of the Head Quarter's Office contained in their letter No.145-E/C/14728-L-Med/RB/SSB dated 21.10.1969. Thereafter, Sri R.M.L.Gupta preferred his appeal to the Head Quarter's Office. The Head Quarter

Elkharad
Asst. Secy. to Govt. Officer
Northern Railway, Lucknow

9. That the contents of paragraph 9 of the petition are admitted.

10. That the contents of paragraph 10 of the petition are admitted only to the extent that the representation/s from 11 pharmacists, including those of the petitioners were received against the decision of the Railway Board communicated under letter dated 5.08.1981. Since, the Division was not competent to reconsider the decision of the Railway Board, all the representations preferred by the pharmacists were forwarded to the Head Quarter's Office vide letter No.847-E/2-9/Seniority dated 23.11.81 for disposal.

11. That the contents of paragraph 11 of the petition are denied. The undersigned has been advised to state that no injustice has been done to the petitioners.

12. That the contents of paragraph 12 of the petition are admitted only to the extent that on the basis of the decision of the Railway Board vide letter No.E(REP-III)/78/REB/13-68 dated 5.08.1981, the name of Sri R.M.L.Gupta was placed above the names of the petitioners in the seniority list, and on the basis of his revised seniority, Sri R.M.L.Gupta was called for suitability test for the grade Rs.425-640(RS). In that suitability test Sri R.M.L.Gupta was found suitable.

13. That the contents of paragraph 13 of the petition

22/11/1949
Railway Lucknow

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are denied. It is most respectfully submitted that Sri R.M.L.Gupta was promoted to grade Rs.425-640(RS) on the basis of seniority assigned to him in accordance with the decision of the Railway Board, and after being declared suitable in the suitability test for promotion in grade Rs.425-640(RS).

14. That in view of the submissions made in the foregoing paragraphs, the undersigned is advised to state that the present petition is devoid of merit and none of the grounds enumerated in the paragraph 14 are tenable in the eye of law and the petitioners are not entitled to any reliefs claimed by them.

Lucknow Dated :
November 29, 1990.

VERIFICATION

Elbarad
Asst. Personnel Officer
Northern Railway, Lucknow

I, *Shri Anjan Ad*, presently posted as *Asst. Personnel Officer* in the Office of the Divisional Railway Manager, Northern Railway, Lucknow hereby verify that the contents of paragraph 1 of this reply are true to my personal knowledge and those of paragraphs 2,3,4,5,6,7,8,9,10,12 and 13 are based on record and the same are believed to be true. The contents of paragraphs 11 and 14 are based on legal advice and the same are believed to be true. That no part of this reply is false and nothing material has been concealed.

Lucknow Dated :
November 29, 1990.

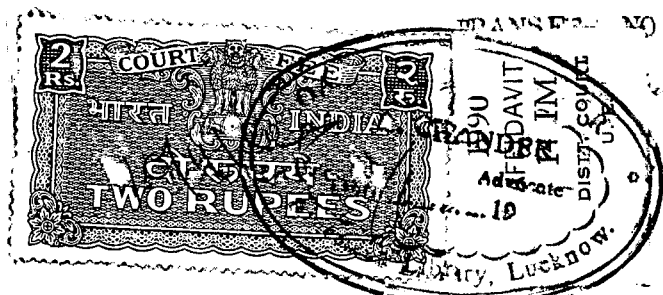
Elbarad
Asst. Personnel Officer
Northern Railway, Lucknow

BEFORE THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH : LUCKNOW.

TRANSFER NO. 874

1987/1987

A49
H/S



Abdul Hafeez Vs Union of India and others.

Counter Affidavit on behalf of Ram Monohar Lal Gupta aged about 56 years S/O Shri Badri Prasad resident of Qr. No. Type II-21D Railway Colony, (Forty Quarters), Alambagh, Lucknow.

I the above named deponent do hereby state on oath as under:-

1. That the deponent is Respondent No.4 in the above noted case and is well acquainted with the facts of aforesaid case. He has perused the contents of writ petition and understands the same. He is making reply as under:-

1. That the deponent was appointed as pharmacist in the year 1956. He joined on 20-12-56 on the said post under Northern Railway. He originally opted Lucknow Division in the option form originally submitted to the department.

2. That since 20-12-56 to this date the deponent is working under the Northern Railway.

3. That on administrative ground the Railway Administration transferred and posted the deponent under Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow vide order No.220-E/1703 (EID) dated 11th March 1964. A true copy of the Transfer Order is enclosed herewith as Annexure No.1, and nature of Transfer Order as accepted by the Railway Board (Ministry of Railways), Government of India, New Delhi dated 5-8-81 is enclosed herewith as Annexure 2.

4. That as the transfer of the deponent was made on administrative ground in the clear vacancy hence the deponent was entitled to maintain his seniority as it is, therefore, he claimed his seniority rightly by making

Contd....2

AF 11-9-90
for CA



R.M.L. Gupta

ASO

representation to the Railway Board, which was allowed vide Annexure No.2 to this affidavit. It is further submitted that vide order dated 19-9-81 (No.847-E/2-II/Seniority), The Divisional Personnel Officer, Northern Railway(M), Northern Railway, Lucknow had given a Show Cause Notice also to Shri Abdul Hafeez, Petitioner No.I to make a representation if he so desires within 15 days and after considering the proposal under order ~~Extne~~ No.847-E/2-II/Seniority dated 19-9-81, the seniority of deponent was correctly, finally and legally determined at serial No.12. A true copy of order No.847-E/2-II/Seniority dated 19-9-9-81 is enclosed herewith as Annexure No.3 to this Affidavit.

5. That neither the deponent had ever made any request for his transfer from Gaziabad, to Lucknow nor his transfer was made on the ground of request by the Railway Administration.

6. That on the basis of the aforesaid facts it is stated that averment made in para 1 to 13 of the writ petition are not correct but have been written solely on the impression that deponent's transfer was made as request transfer. That being the incorrect facts mentioned in the writ petition/application by the petitioner the same are denied and also being affirmed that seniority assigned to the deponent at serial No.12 is

correct and final.

Ram Manohar Lal Gupta
Deponent

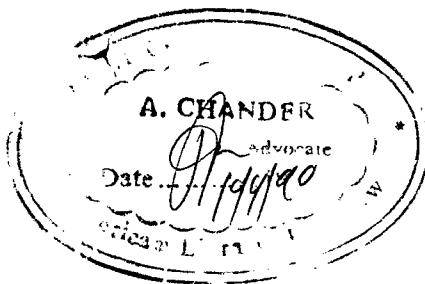
VERIFICATION.

I, the above named deponent do hereby verify that the contents of para 1 to 6 of this affidavit are correct to the best of my knowledge.

Signed and verified at this 10th day of April, 1990 at Lucknow.

Ram Manohar Lal Gupta
Deponent.

I know the deponent who has signed in my presence
10/4/90



Amman 1 AS/

NORTHERN RAILWAY,
Headquarters Office,
Baroda House, New Delhi.

No. 30-E/1703 (EID)

Dated 11th March, 1964.

1. Sh. Ishtiaq Mohd Khan Warsi,
C/O. Shri S.P. Shukla
Head Clerk,
Lala Lajpat Rai Hospital,
Kanpur (U.P.).
2. Sh. Stryam Komal Mukherjee
Regd. Pharmacist
C/o. Shri R.C. Dwivedi,
108/103A, Gandhi Nagar,
Kanpur (U.P.).
3. Sh. Manna Lal Gupta,
House No. 464, Mohalla Masoolpur,
Distt. Barabanki (U.P.).
4. Sh. Surendra Nath Shukla,
86/283, Deo Nagar,
Kanpur (U.P.).
5. Sh. Shiv Ram Sharma,
Pharmacist, E.S.S. Dispensary,
Jooni Mandi, (U.P.).
6. Sh. Bhagwan Das Arya, Pharmacist
Kailash Nagar, Gali Jatan,
U. No. 24/8, Hathi (U.P.).
7. Sh. Jeewan Kumar (in office) (U.P.).

Reg:- Appointment of Dispensars Grade Rs. 130-240 (A.S.).

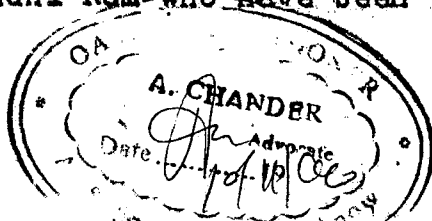
With reference to the medical certificates of fitness produced by you, you are directed to report to the Divisional Supdt. Northern Railway, New Delhi for orders regarding your appointment as Dispensars Gr. Rs. 130-240 (A.S.).

Your request for joining time for one month in respect of item 1, 2, 4 from 22.2.64 and three weeks in respect of items 3 & 5, has been acceded to.

11/3/64
(U.O. Signature of 106)
for Senior Personnel Officer-1

Copy forwarded to the Divl. Supdt. New Delhi for information and necessary action.

Sarvashri Ishtiaq Mohd Khan Warsi S/O. Sh. Ishtiaq Mohd Khan, Stryam Komal Mukherjee S/O. Sh. Sailandra Chandra Mukherjee, Manna Lal Gupta S/O. Shri Lalit Prasad, Surendra Nath Shukla S/O. Jagjiwan Lal Shukla, Shri Ram Sharma S/O. Shri Ram Sharma, Bhagwan Das Arya S/O. Shri Pooran Mal Arya & Sh. Jeewan Kumar S/O. Sh. Dasandhi Ram who have been selected by the Selection Board,



BEFORE THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH : LUCKNOW.

TRANSFER NO. 1990.

Abdul Hafeez Vs Union of India and others.

X/SM

NORTHERN RAILWAY

Copy of Railway Board's letter No.E(REP)III/78/REB/13-68 dated 5-8-1981 from the Dy. Director, Establishment, Railway Board, to the General Manager, Northern Railway, Baroda House, New Delhi.

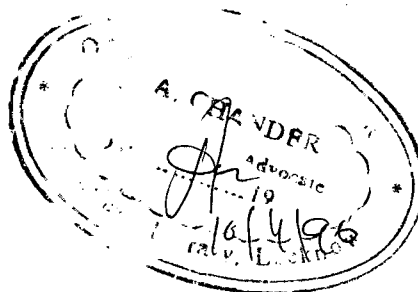
Sub:- Representation from Shri Ram Manohar Lal Gupta Pharmacist, Northern Railway, Dispensary, Hazaratganj, D.S. Office, Lucknow, regarding his seniority, Ref. from Shri D.N. Vyas, MLC/LKO.

Ref:- Your Railway's D.O. No.145-E/C/34889-LO/RB/SSB dated 26-5-81.

The Railway Ministry have carefully considered the case of Shri Ram Manohar Lal Gupta, Pharmacist, and decided that his transfer from Bikaner Division to Delhi Division and then to Lucknow Division may be treated as in the administrative interest.

The action to revise the seniority of Sri Ram Manohar Lal Gupta may be taken accordingly under advise to this office urgently for the information of the Minister for Railways.

R.M.L. Gupta



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BEFORE THE LIAISON CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH : LUCKNOW.

TRANSFE NO. 1990.
Abdul Hafeez Vs Union of India and others.
Annexure No.3

NORTHERN RAILWAY.

No.847-E/2-II/Seniority

DIVL. OFFICE
LUCKNOW
Dated 19-9-81.

1. Sri R.M.L. Gupta, Pharmacist,
under AEMC/HFG/Lucknow.
2. Sri Abdul Hafiz, Pharmacist,
under MB/Lucknow.

Through M.S./Lucknow.

Sub:- Representation from Sri R.M.L. Gupta,
regarding his seniority.

As decided by the Railway Board vide letter No. E(REF)111/78/FEB/B-68 dated 5-8-81 copy received from Ld. Qrs. Office along with Sri Ram Chand (APO(Ga) D.O.No. 145-E/6/34889/LC/AB/SSB dated 7-9-81, Sri R.M.L. Gupta Pharmacist is assigned seniority in the cadre of Pharmacist Gr.As.330-560(RS) above Sri Abdul Hafiz item no.12 of seniority list and below Sri Vijai Singh, item no.11 circulated vide this office letter No.751-E/2-II/Seniority/Pharmacist dated 22-1-71.

You are hereby informed through this communication about above mentioned alteration/changes in determining your seniority and given a fortnight notice to make representation which you may wish to make. No representation against the above decision would be entertained after the expiry of the period of a fortnight.

Sd/-
Divl. Personnel Officer (M)
Lucknow.

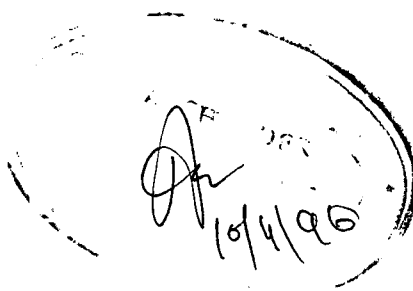
Copy to:-

The Medical Supdt./IKC

The Genl. Manager (P) Hqrs. Office/Baroda House, NDLS.
in reference to aforesaid D.O. dated 7-9-81.

for information and necessary action.

R.M.L. Gupta



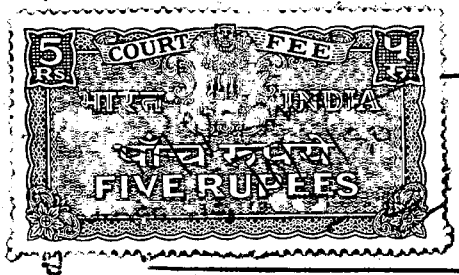
ब अदालत श्रीमान
[वादी अपीलान्त]
प्रतिवादी [रेस्पाडेन्ट]

Before the Central Administrative Tribunal
Crewell Bench Lucknow

महोदय

वकालतनामा

AS4



R. M. L. Gupta
वादी (अपीलान्त)

VZ

बनाम

प्रतिवादी (रेस्पाडेन्ट)

Union of Indigo & Others

नं० मुकद्दमा

सन

पेशी की ता०

१६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर श्री M. P. Sharma, Pramod Sharma

Shrawan Kr. Verma

वकील

Advocate महोदय
एडवोकेट

| | | | |
|-----------|-----------|--------------|------|
| नाम अदालत | नाम फरीकन | मुकद्दमा नं० | बनाम |
| ... | ... | ... | ... |

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकताल दावा तथा अपील निगरानी हमारी ओर से हमारी वा अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपवा अपने या हमारे हस्ताक्षर युक्त (वस्तुस्थिति) रसौद से लेवे या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर Ram Manohar Lal Gupta

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

ई०

स्वीकृत

accepted

accepted

accepted

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow.

No. CAT/AKO/Jud/ 4296-4299 ..

date the 19-4-90

T.A.No. 874/87... (T) of 1990 (T)

Abdul Hafiz and others Applicants.

Varsus,

Union of India Respondents.

① Union of India through the General
Manager N R. Baroda House New Delhi

Divisional Rail manager, N. Railway
Hazratganj Lucknow

Whereas the marginally noted cases has been transferred
by H.C.L.Ko. under the provision of the Admini-
strative Tribunal Act 13 of 1985 and registered in this Tri-
bunal as above.

Writ petition No. 6128/81..
of 19... ..
of the Court of H.C.L.Ko. ..
..... arising out of
order dated
sed by in
.....

The Tribunal has fixed date
of 11-4-90 1990. The
hearing of the matter.
if no appearance is made
on your behalf by our some one
duly authorised to Act and Plead
on your behalf.

The matter will be heard and decided in your
absence. Given under my hand seal of the Tribunal this
.... 19 day of 4 1990.

DEPUTY REGISTRAR

Bhartiya

(iii). Divisional Personal Officer, N. Railway
Hazratganj Lucknow

② R. M. L. Gupta Sr. Badli Personal
— Gupta R/O 40 Quarter Colony
Alambagh Lucknow

Encl - Copy of order on the Date of 16-4-90

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.874 of 1987 (T)
(W.P. NO.6128 of 1981)

Abdul Hafiz & Others Applicant.
Versus

Union of India & Others Respondents.

16.4.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. P.S. Habib Mohammad, A.M.

None appears for the petitioner. This is a writ petition 6128 of 1981. It appears that the petitioner is not interested to prosecute the petition. The petition is accordingly dismissed in default of the petitioner.

Sd/-

A.M.

Sd/-

J.M.

16.4.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. P.S. Habib Mohammad, A.M.

Before signing of the order sheet. Shri L.P. Shukla, appears for the petitioner. He prays for recalling our aforesaid order no one appears for the respondents the Tribunal. In place of above order registered notice be sent to the respondents, to file counter affidavit, within 6 weeks and rejoinder, if any, within 2 weeks thereafter.

List it for hearing on 11.9.1990.

Sd/-

A.M.

Sd/-

J.M.

// True Copy //

rm/

Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH

Gandhi Bhawan, Opp. Residency, Lucknow

*** 1A 074/87

No. C.A.T./Alld/Transfer/ 3770 Dated the

Afdul Hafeez

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

③ C. R. Pandey & D. M. Pandey & Co.

To Raniganj Shed Colony, Raniganj, Jharkhand

④ K. L. Gupta & Co. Shadab Road, Model House, A.C.O.

Whereas the marginally noted cases has been transferred by H.C. 1150 under the provision of the Administrative Tribunal Act XIII of 1935 and registered in this Tribunal as above

Writ Petition No. 6120/90 of 1990. of the Court of H.C. 1150

The Tribunal has fixed date of 26.2.90 1990. The hearing of the matter.

arising out of order dated 14.1.90 passed by _____ in _____

If no appearance is made on your behalf by your some one duly authorised to Act and plead on your behalf.

The matter will be heard and decided in your absence. given under my hand seal of the Tribunal this 25 day of 1 1990.

dinesh/

DEPUTY REGISTRAR

③ Union of India through the General manager Northern Railway A.C.O.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH

Gandhi Bhawan, Opp. Residency, Lucknow

No. C.A.T./Alls/Transf. 3771/1, Dated the 30/1/90

3771

2/3/90

Abdul Hafiz

APPLICANT'S

VERSUS

Union of India RESPONDENT'S

- ① Abdul Hafiz S/O Abdul Rauf late S.S. Amir
To Govt. of India & Ministry of Defence
- ② H.P. Gupta S/O C. 2 Ward late A.D. S.A.A.
Running Shed Colony Almalygh U.K.
- ③ S.R. Pandey S/O S. R. Pandey S/O A.M.
at Govt. Running Shed Colony Almalygh U.K.
- ④ K.L. Gupta S/O Bhagwati Prasad late Model House

Whereas the marginally noted cases has been transferred
by H.C. 1100 under the provision of the Administrative
Tribunal Act XIII of 1935 and registered in this Tribunal as above.

Writ Petition No. C 129/91 The Tribunal has fixed date of
of 1990. of the Court of 26.2.90 1990. The hearing
H.C. 1100 of the matter.
arising out of order dated If no appearance is made on your
 passed by behalf by your some one duly authorised
 to Act and plead on your behalf.
in

The matter will be heard and decided in your absence.
given under my hand seal of the Tribunal this 25
day of 1 1990.

dinesh/

DEPUTY REGISTRAR

23) Govt through the Com. in P. H. 1100 & 1101
24) D. X. 1100 in P. H. 1100 & 1101
25) D. P. C. in P. H. 1100 & 1101
26) R. in P. Gupta S/O Badu Prasad Gupta
27) S/O A. Colony Almalygh U.K.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A North Hill Road, Allahabad-211 001

No CAT/ALD/Ord/

404057006

Dated the :

10/5

F.A. No.374 of 1987

Abdul Hafiz & others

APPLICANT'S

V. S.

Union of India

RESPONDENT'S

To

- 1- Shri L.P. Shukla, Advocate, Lucknow High Court
Lucknow.
- 2- Shri Robin Mitra, Advocate, Lucknow High Court
Lucknow.

Whereas the marginally noted cases has been
transferred to M.C. No. 110 Under Section 16
provision of the Administrative Tribunal Act XIII of 1968 and
registered in this Tribunal as above.

Writ Petition No. 6128
of 198
of the Court of M.C. No. 110
arising out of order
dated
passed by

The Tribunal has fixed date
of 12-11-1989 1989. The
hearing of the matter at C. A. Lucknow.

If no appearance is made
on your behalf by your some
one duly authorized to Act and
plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal this
24th day of August 1989.

dinesh

DEPUTY REGISTRAR

In the Hon'ble High Court of Judicature at Lucknow

W.P. No 6128 of 1951

N.R.

311

VAKALATNAMA

C 104

G.V. 3.

Before
In the Court of

Abdul Hafiz Sors

Plaintiff
Defendant

Claimant
Appellant
Petitioner

Versus

Union of India

Defendant
Plaintiff

Respondent

The President of India do hereby appoint and authorise Shri... Robin Mitra, Advocate

D. Bhatta Advocate, Ram Murti Prasad Advocate.

to act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back documents, to accept processes of the Court and to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying, Pleading and acting for the Union of India SUBJECT NEVERTHELESS to the condition that unless authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceedings against all or any defendants/respondents/appellant/opposite parties or enter into any agreement, settlement, or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters in dispute therein to arbitration PROVIDED THAT in exceptional circumstances where there is not sufficient time to consult such/appropriate Officer of the Government of India and said Pleader/Advocate of Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and submit forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri... Robin Mitra Advocate + D. BHATTIA Advocate, Ram Murti Prasad Advocate of this authority.

WITNESS WHEREOF these presents are duly executed for and on behalf of the Government of India this the... day of ... 1951

197

Accepted
Robin Mitra
Ram Murti Prasad

Designation of the Executing Officer

सपर मुख्य कायिक अधिकारी

प्रधान कायालय

नयी दिल्ली

4919-1/153-7500 F

के समक्ष
के न्यायालय में

वादी
प्रतिवादी

प्रतिवादी
वादी

बनाम

दावेदार
अपीलार्थी
अर्जीदार
प्रत्यर्थी

भारत के राष्ट्रपति इसके द्वारा श्री

को उपर्युक्त वाद/अपील/कार्यवाही में भारत संघ की ओर से उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने के लिए दस्तावेज दाखिल करने और वापस लेने, न्यायालय की आदेशिका बनाने, काउन्सेल, अधिवक्ता या प्लीडर नियुक्त करने, और उन्हें अनुदेश देने, रुपया वापस लेने और उसका निक्षेप करने तथा उपर्युक्त वाद/अपील/कार्यवाही में भारत सरकार का साधारण प्रतिनिधित्व करने और भारत संघ के लिए इस प्रकार उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने की आनुवंशिक सभी बातें करने के लिए नियुक्त और प्राधिकृत करते हैं। किन्तु यह इस शर्त के अधीन रहते हुए होगा कि जब तक भारत सरकार के समुचित प्राधिकारी से उस निमित्त पहले ही स्पष्ट प्राधिकार प्राप्त नहीं कर लिया गया है, तब तक उक्त काउन्सेल/अधिवक्ता/प्लीडर या उसके द्वारा नियुक्त काउन्सेल/अधिवक्ता/प्लीडर सभी या किसी प्रतिवादी/प्रत्यर्थी/आपीलार्थी/वादी/विराधी पक्षकार के विरुद्ध उस वाद/अपील/दावा/प्रतिरक्षा/कार्यवाही को पूर्णतः या भागतः न तो वापस लेगा, न उसका अभित्यजन करेगा, न ऐसा कोई करार करेगा या समझौता करेगा जिसके द्वारा वाद/अपील/कार्यवाही पूर्णतः या भागतः समायोजित की जाये और न उससे उद्भूत या उसमें विवादग्रस्त सभी या किसी विषय को मध्यस्थ को निर्देशित करेगा, परन्तु आपवादिक परिस्थितियों में जब भारत सरकार के समुचित प्राधिकारी से परामर्श करने के लिए पर्याप्त समय नहीं है और वाद में समझौता करने में लोप करना निश्चित रूप से भारत सरकार के हित के प्रतिकूल होगा तो उक्त प्लीडर/अधिवक्ता/काउन्सेल ऐसा कोई करार या समझौता कर सकेगा जिसके द्वारा उक्त वाद/अपील/कार्यवाही पूर्णतः या भागतः समायोजित हो जाए और ऐसे प्रत्येक मामले में उक्त काउन्सेल/अधिवक्ता/प्लीडर करार या समझौता करने के विशेष कारण बताते हुए उक्त अधिकारी को तत्काल संसूचित करेगा।

राष्ट्रपति इस प्राधिकार के अनुक्रम में श्री

द्वारा किए गए सभी कार्यों का अनुसमर्थन करने को सहमत हैं।

इसके साक्ष्यस्वरूप भारत के राष्ट्रपति के लिए और उनकी ओर से इस विलेख की आज तारीख को सम्यक् रूप से निष्पादित किया जाता है।

तारीख 19.....

निष्पादन करने वाले अधिकारी का पदनाम

CPD Policy
No-3

हाईकोर्ट इलाहाबाद, लखनऊ के न्यायाधीश

(अध्याय १२, नियम १ और ७)

दोबारा विचार

प्रकीर्णक (मनफिक) माधन-पत्र सं० 11737/4

सं० ११२९

Alfred Hodge & Co.

Union of India & Co.

Divisional General Officer,

Nashwan Railway, Hazrat Nizam

Lucknow

प्रार्थना

वैकिक कपूर लिले माधन ने इस न्यायालय में वचन कब लिखे मुकदमे के सम्बन्ध में

..... लिये माधन-पत्र दिया है, अतः आपकी आदेश दिया जाना है कि

आप विनांक माह ११९१

पदों में उल्लिखित होकर कार्यालय बतलाये कि माधन-पत्र क्यों न स्वीकार कर लिया जाय। अतः माधन-पत्र

की सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विहित हो कि यदि आप कपूर लिले विनांक पर या उससे पहले स्वयं अथवा किसी पदवीधर

या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हो, उपस्थित न हों तो

उस माधन-पत्र का सुनवाई और विचार आपकी अनुपस्थिति में हो जायगा।

..... माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

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माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

माह १२

हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

C
109

1/6

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र सं० सन १९..... ई०
..... सं० ६/२२ सन १९८१ ई० में
..... Abdul Hafiz & others प्रार्थी
..... Union of Indian प्रत्यार्थी
..... R.M.L. Gupta Sd. Badri Pd. Gupta
..... Plc 40, Basters Colony
..... Alambagh, Lucknow प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आप दिनांक २५ माह १२ सन १९८१ ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त-प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विवेक्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उक्त प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे इस्तान्तर और न्यायालय की मोहर से आज दिनांक २२ माह १२
सन १९८१ को जारी किया गया।

L.P. Shukla के एडवोकेट

तिथि २५/१२/८१

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के अधीन प्राप्त तलबाना
मिल गया।

तलबाना पाने वाले बलर्क के हस्ताक्षर

Refused to receive

S. Pandey

23/12

Wit. Radhey Shyam

Wit. 44/217

हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र सं० सन १९..... ई०
सं० ७१२२ सन १९..... ई० में

..... प्रार्थी
..... प्रत्यार्थी

..... प्रत्यार्थी

चूकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिखे प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आर दिनांक २५ माह १२ सन १९८१ ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उस प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक २२ माह १२
सन १९८१ को जारी किया गया।

..... के एडवोकेट

तिथि १२/१२/८१

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के अधीन प्राप्त तलबाना
मिल गया।

तलबाना पाने वाले बलक के हस्ताक्षर

Refund to receive

SR Pandey

23/12

Wrt. Radhey Shyam

Wrt. 422421m

डाईकोर्ट इलाहाबाद, जलनऊ बेन्च जलनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (प्रत्यक्ष) प्रार्थना-पत्र सं. ६१२८
सं. ११ सं. ११

शायी
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

प्रार्थना
M. L. Haffiz, 4th fl.

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हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र सं० सन १९..... ई०

सं० 6128 सन १९..... ई० में

..... प्रार्थी

..... प्रत्यार्थी

.....

..... प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में

..... लिखे प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि

आप दिनांक 24 माह 12 सन १९ (12) ई० को या उससे

पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विह्वल किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 22 माह 12 सन १९ (12) को जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के अधीन प्राप्त तलबाना मिल गया।

तलबाना पाने वाले बलर्क के हस्ताक्षर

APPROVED
Nov. 2

टोडकोट इलाहाबाद, लखनऊ वंच लखनऊ
(अध्याय १२, नियम १ और ७)

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दीवानी विभाग

प्रकीर्णक (मनफारिक) गणना-पत्र सं० ११३३३ (सं० ११३३३)
सं० ११३३३

आलुहाल १८४२
L. S. Shukla
सं० ११३३३

Divisional Road Manager, Allahabad
R. S. Shukla, Allahabad

प्रत्यक्ष
L. S. Shukla

चूंकि ऊपर लिखे गयीं वे इस अध्याय में उल्लेखित हैं और निम्नलिखित में से एक के द्वारा

लिखे गयीं-पत्र दिया है, अतः आपकी आदेश दिया जाता है कि
आप निम्नलिखित में से एक को चुन लें। सं० ११३३३

पदों पर उपाधियों को करार करने के लिए अधिकार करने के लिए। अतः आपकी-पत्र
को सुनवाई के लिए निम्नलिखित लिखें और निम्नलिखित में से एक चुन लें।

निर्दिष्ट हो कि यदि आप ऊपर लिखे निम्नलिखित में से एक चुन लें, तो
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए काम में अधिकृत हैं, उपस्थित न हों तो
उस प्राप्ति-पत्र को सुनवाई और निम्नलिखित में से एक चुन लें।

२३
मेरे द्वारा और अध्याय की माह से आज निम्नलिखित में से एक चुन लें। सं० ११३३३

L. S. Shukla
सं० ११३३३

दिनांक १२/११/४२
इलाहाबाद/लखनऊ

सूचना-इस अध्याय की ११५२ की नियमावली के अध्याय १२, नियम २ के अंतर्गत प्राप्त लखनऊ
लिख गया।

लखनऊ की संख्या ११३३३

११३३३ (सं० ११३३३)
११३३३ (सं० ११३३३)
११३३३ (सं० ११३३३)

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हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना-पत्र सं० सन १९ ई०
 सं० 6123 सन १९ ई० में
 प्रार्थी
 प्रत्यार्थी
 प्रत्यार्थी

चूँकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
 लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
 आर दिनांक 24 माह 12 सन १९ ०1 ई० को या उससे
 पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
 की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
 या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
 उस प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 22 माह 12
 सन १९ को जारी किया गया।

..... के एडवोकेट
 तिथि 22/12/01

डिप्टी रजिस्ट्रार
 इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम १ के अधीन प्राप्त तलबाना
 मिल गया।

तलबाना पाने वाले क्लर्क के हस्ताक्षर

22-12-01

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हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (मुतफर्रिक) प्रार्थना-पत्र सं० ११३३७(५) सन १९८१ ई०
W.P. सं० ८१२२ सन १९८१ ई० में

Md. Hafeez & others प्राथी
Union of India & others प्रत्यार्थी
Dir. Signal Manager,
Northern Railway, Hazratganj
Lucknow प्रत्यार्थी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आप दिनांक २५ माह १२ सन १९८१ ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उस प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे इस्तान्तर और न्यायालय की मोहर से आज दिनांक २२ माह १२
सन १९८१ को जारी किया गया।

L. P. Shukla के एडवोकेट

तिथि २२/१२/८१

डिप्टी रजिस्टार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के अधीन प्राप्त तलबाना
मिल गया।

तलबाना पाने वाले बलर्क के हस्ताक्षर

२२-१२-८१

OM

हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

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दीवानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना-पत्र सं० सन १९..... ई०
..... सं० 6128 सन १९..... ई० में
..... प्रार्थी
..... प्रत्यार्थी
..... प्रत्यार्थी

चूकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आप दिनांक 24 माह 12 सन १९७७ ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उक्त प्रार्थना-पत्र का सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे इस्तान्ना और न्यायालय की मोहर से आज दिनांक 22 माह 12
सन १९७७ को जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की विधिमाली के अध्याय ३७, नियम २ के आधीन प्राप्त तलबाना
मिल गया।

तलबाना पाने वाले क्लर्क के हस्ताक्षर

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In the Hon'ble High Court of Judicature at Allahabad
(Lucknow Bench) Lucknow.

Writ Petition No. 6128 of 1981.

Abdul Hafiz and others - - - - - Petitioners.

Versus

Union of India and others ---- Opp-Parties.

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subject to the aforesaid principle for determining their seniority inasmuch as they will be placed at the bottom of the seniority list of the cadre of pharmacists in the Lucknow Division.

6. That in accordance with the representation made against the seniority assigned to Sri R.M.L.Gupta a final seniority list was issued by the Divisional Superintendent's office Lucknow dated 22-1-1971. According to

this list Sri R.M.L.Gupta was placed at sl.no.30 while the petitioners were placed at sl. nos. 12, 13, 14 and 15 respectively. The fact that Sri R.M.L.Gupta came to Lucknow Division on transfer on his own request was accepted and the said fact was duly endorsed in the said seniority list dated 22-1-1971. True copy of the final seniority list of pharmacists in the grade of Rs.130-240 showing the petitioners senior to opposite-party no.4 is filed as Annexure no.2 to this writ petition.

7. That the aforesaid final seniority list was issued on the basis of the representation made in reference to the provisional seniority list dated 28-11-1968. While issuing the final seniority

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Final seniority list and covering letter of the Divisional Personnel Officer, Lucknow, required the persons concerned to bring to the notice of the office any error or omission detected in respect of service particulars of the staff concerned. A true copy of the covering letter of the Divisional Personnel Officer, Lucknow, is filed as Annexure no. 3 to this writ petition.

8. That the aforesaid final seniority list continued to be in force for over 10 years.

9. That suddenly by the letter of the

Divisional Personnel Officer, Lucknow, Opposite-party no. 3 dated 19-9-1981, petitioner no. 1 was informed that Sri R.M.L. Gupta has been assigned seniority in the cadre of pharmacists grade Rs. 330-560 above petitioner no. 1 at sl. no. 12 of the final seniority list and below Sri Vijay Singh at sl. no. 11. The petitioner no. 1 was accordingly asked to make representation, if any, against the above mentioned alteration in his seniority according to the final seniority list within a fortnight. A true copy of the letter dated 19-9-1981 by opposite-party no. 3 is filed as Annexure no. 4 to this writ petition.

10. That the petitioner no. 1 accordingly submitted objection on 29-9-1981 pointing out

that according to the final seniority list dated 22-1-1971 opposite-party no.4 was assigned seniority at sl. no. 30 on the basis of the decision of the Railway Board and therefore there could be no question of revising this decision and subsequently placing opposite-party no.4 at sl. no. 12 above petitioner no.1 and thus damage his chances of advancement. In his objection petitioner no.1 also pointed out that the representation of opposite-party no.4 referred to in the letter of opposite-party no.3 dated 19-9-181 has not been furnished to petitioner no.1 and requested that a copy of the said representation of opposite-party no.4 may be given so as to enable petitioner no.1 to submit his objections to the alteration made in the final seniority list and further prayed that proposed changes may not be finalised till the copy of the aforesaid representation of opposite-party no.4 is furnished. A true copy of the objection dated 29-9-181 submitted by petitioner no.1 is filed as Annexure no.5 to this writ petition.

11. That nothing was heard by petitioner no.1 in response to his objection dated 29-9-1981 nor a copy of the representation of opposite-party no.4 has been supplied to petitioner

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no.1 to this date. Thus the petitioner no.1 was not able to submit his proper objections to the proposed alteration in the final seniority list and as such the opportunity given to him by the letter of opposite-party no.3 dated 19-9-1981 is illusory and the petitioner has been prevented from objecting effectively to the proposed alteration in his seniority whereby grave injuries has been done to him and the other petitioners over whom opposite-party no.4 has been placed senior thus jeopardising their future chances of promotion and advancement in service.

12. That without affording proper opportunity to show cause to the petitioner no.1, as stated above, and against the principles of natural justice and without finally determining the position of opposite-party no.4 in the final seniority list, Sri R.M.L. Gupta, opposite-party no.4, has been directed to appear for suitability test for the post of pharmacist in the higher grade of

Rs.425-640. The aforesaid suitability test was held in reference to the letter no. 940- E/Z-IX Class III/PT IV dated 21-11-1981 of the divisional Personnel Officer, Lucknow, opposite-party no.3, Both Sri Vijay Singh and Sri R.M.L. Gupta were found suitable for promotion to the

to the posts of pharmacists in the higher grade of Rs.425-640 as is evident from the letter of the Divisional Medical Officer, Northern Railway, Lucknow, dated 2.12.1981 addressed to the Divisional Personnel Officer, Lucknow. A true copy of the letter dated 2.12.1981 is filed as Annexure no.6 to this writ petition.

13. That the promotion of Sri R.M.L. Gupta, opposite-party no.4, in the higher grade of Rs.425-640 to the post of pharmacist is sought to be made in a clandestine and under hand manner by illegally altering the final seniority list after the same had been in force for over 10 years without affording opportunity to any of the affected petitioners, particularly petitioner no.1, to make proper and effective representation and thereafter without finalising the position of opposite-party no.4 in the said seniority list he is sought to be promoted illegally to the post of pharmacist in the higher grade of Rs.425-640.

14. That aggrieved by the proposed alternation in the final seniority list dated 22-1-1971 and thereafter the proposed promotion of opposite-party no.4 on its basis to

In the Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow

Writ Petition No. of 1961

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Abdul Nafi & others

..petitioners

Versus

Union of India & others

..op. parties

Annexure No. 1

Northern Railway
No. 8476/2-x/
Seniority
Divisional Depot's office
Lucknow dated 28.11.1968

The D.M.O. Railway Lucknow

...Os and Asstt. Surgeon/3 Health Units in dbr
court over loco shops CB-Loco shed and C & L shops
"MV. 1201/230 AM BBR FD JUH B38 PBU RBL 6TH & 1st nao
Sub: Seniority list of pharmacists Grade A. 205-280
and B. 130-240

A provisional seniority list of pharmacists
Grade A. 205-280 (A.S) and B. 130-240 (A.P) corrected
upto 30.9.68 is forwarded herewith. It is ~~desired~~
desired that this seniority list should be shown to
staff concerned working under you to enable them to
submit their objection if any, there on which the
stipulated time

The representations if any received by you should
be forwarded to this office along with your comments
if any so as to reach this office within a period

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Phragmites australis

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100. 101. 102. 103. 104. 105. 106. 107. 108. 109. 110. 111. 112. 113. 114. 115. 116. 117. 118. 119. 120. 121. 122. 123. 124. 125. 126. 127. 128. 129. 130. 131. 132. 133. 134. 135. 136. 137. 138. 139. 140. 141. 142. 143. 144. 145. 146. 147. 148. 149. 150. 151. 152. 153. 154. 155. 156. 157. 158. 159. 160. 161. 162. 163. 164. 165. 166. 167. 168. 169. 170. 171. 172. 173. 174. 175. 176. 177. 178. 179. 180. 181. 182. 183. 184. 185. 186. 187. 188. 189. 190. 191. 192. 193. 194. 195. 196. 197. 198. 199. 200. 201. 202. 203. 204. 205. 206. 207. 208. 209. 210. 211. 212. 213. 214. 215. 216. 217. 218. 219. 220. 221. 222. 223. 224. 225. 226. 227. 228. 229. 230. 231. 232. 233. 234. 235. 236. 237. 238. 239. 240. 241. 242. 243. 244. 245. 246. 247. 248. 249. 250. 251. 252. 253. 254. 255. 256. 257. 258. 259. 260. 261. 262. 263. 264. 265. 266. 267. 268. 269. 270. 271. 272. 273. 274. 275. 276. 277. 278. 279. 280. 281. 282. 283. 284. 285. 286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 297. 298. 299. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309. 310. 311. 312. 313. 314. 315. 316. 317. 318. 319. 320. 321. 322. 323. 324. 325. 326. 327. 328. 329. 330. 331. 332. 333. 334. 335. 336. 337. 338. 339. 340. 341. 342. 343. 344. 345. 346. 347. 348. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 376. 377. 378. 379. 380. 381. 382. 383. 384. 385. 386. 387. 388. 389. 390. 391. 392. 393. 394. 395. 396. 397. 398. 399. 400. 401. 402. 403. 404. 405. 406. 407. 408. 409. 410. 411. 412. 413. 414. 415. 416. 417. 418. 419. 420. 421. 422. 423. 424. 425. 426. 427. 428. 429. 430. 431. 432. 433. 434. 435. 436. 437. 438. 439. 440. 441. 442. 443. 444. 445. 446. 447. 448. 449. 450. 451. 452. 453. 454. 455. 456. 457. 458. 459. 460. 461. 462. 463. 464. 465. 466. 467. 468. 469. 470. 471. 472. 473. 474. 475. 476. 477. 478. 479. 480. 481. 482. 483. 484. 485. 486. 487. 488. 489. 490. 491. 492. 493. 494. 495. 496. 497. 498. 499. 500. 501. 502. 503. 504. 505. 506. 507. 508. 509. 510. 511. 512. 513. 514. 515. 516. 517. 518. 519. 520. 521. 522. 523. 524. 525. 526. 527. 528. 529. 530. 531. 532. 533. 534. 535. 536. 537. 538. 539. 540. 541. 542. 543. 544. 545. 546. 547. 548. 549. 550. 551. 552. 553. 554. 555. 556. 557. 558. 559. 560. 561. 562. 563. 564. 565. 566. 567. 568. 569. 570. 571. 572. 573. 574. 575. 576. 577. 578. 579. 580. 581. 582. 583. 584. 585. 586. 587. 588. 589. 590. 591. 592. 593. 594. 595. 596. 597. 598. 599. 600. 601. 602. 603. 604. 605. 606. 607. 608. 609. 610. 611. 612. 613. 614. 615. 616. 617. 618. 619. 620. 621. 622. 623. 624. 625. 626. 627. 628. 629. 630. 631. 632. 633. 634. 635. 636. 637. 638. 639. 640. 641. 642. 643. 644. 645. 646. 647. 648. 649. 650. 651. 652. 653. 654. 655. 656. 657. 658. 659. 660. 661. 662. 663. 664. 665. 666. 667. 668. 669. 670. 671. 672. 673. 674. 675. 676. 677. 678. 679. 680. 681. 682. 683. 684. 685. 686. 687. 688. 689. 690. 691. 692. 693. 694. 695. 696. 697. 698. 699. 700. 701. 702. 703. 704. 705. 706. 707. 708. 709. 710. 711. 712. 713. 714. 715. 716. 717. 718. 719. 720. 721. 722. 723. 724. 725. 726. 727. 728. 729. 730. 731. 732. 733. 734. 735. 736. 737. 738. 739. 740. 741. 742. 743. 744. 745. 746. 747. 748. 749. 750. 751. 752. 753. 754. 755. 756. 757. 758. 759. 760. 761. 762. 763. 764. 765. 766. 767. 768. 769. 770. 771. 772. 773. 774. 775. 776. 777. 778. 779. 780. 781. 782. 783. 784. 785. 786. 787. 788. 789. 790. 791. 792. 793. 794. 795. 796. 797. 798. 799. 800. 801. 802. 803. 804. 805. 806. 807. 808. 809. 810. 811. 812. 813. 814. 815. 816. 817. 818. 819. 820. 821. 822. 823. 824. 825. 826. 827. 828. 829. 830. 831. 832. 833. 834. 835. 836. 837. 838. 839. 840. 84

U.S. DEPARTMENT OF AGRICULTURE
BUREAU OF PLANT INDUSTRY
WASHINGTON, D.C.

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一、凡在本行存款，利息按日计算，按月结息。

| DATE | DESCRIPTION | AMOUNT | BALANCE |
|------|-------------|--------|---------|
| 1900 | 1.00 | 1.00 | 1.00 |
| 1901 | 1.00 | 1.00 | 2.00 |
| 1902 | 1.00 | 1.00 | 3.00 |
| 1903 | 1.00 | 1.00 | 4.00 |
| 1904 | 1.00 | 1.00 | 5.00 |
| 1905 | 1.00 | 1.00 | 6.00 |
| 1906 | 1.00 | 1.00 | 7.00 |
| 1907 | 1.00 | 1.00 | 8.00 |
| 1908 | 1.00 | 1.00 | 9.00 |
| 1909 | 1.00 | 1.00 | 10.00 |
| 1910 | 1.00 | 1.00 | 11.00 |
| 1911 | 1.00 | 1.00 | 12.00 |
| 1912 | 1.00 | 1.00 | 13.00 |
| 1913 | 1.00 | 1.00 | 14.00 |
| 1914 | 1.00 | 1.00 | 15.00 |
| 1915 | 1.00 | 1.00 | 16.00 |
| 1916 | 1.00 | 1.00 | 17.00 |
| 1917 | 1.00 | 1.00 | 18.00 |
| 1918 | 1.00 | 1.00 | 19.00 |
| 1919 | 1.00 | 1.00 | 20.00 |
| 1920 | 1.00 | 1.00 | 21.00 |
| 1921 | 1.00 | 1.00 | 22.00 |
| 1922 | 1.00 | 1.00 | 23.00 |
| 1923 | 1.00 | 1.00 | 24.00 |
| 1924 | 1.00 | 1.00 | 25.00 |
| 1925 | 1.00 | 1.00 | 26.00 |
| 1926 | 1.00 | 1.00 | 27.00 |
| 1927 | 1.00 | 1.00 | 28.00 |
| 1928 | 1.00 | 1.00 | 29.00 |
| 1929 | 1.00 | 1.00 | 30.00 |
| 1930 | 1.00 | 1.00 | 31.00 |
| 1931 | 1.00 | 1.00 | 32.00 |
| 1932 | 1.00 | 1.00 | 33.00 |
| 1933 | 1.00 | 1.00 | 34.00 |
| 1934 | 1.00 | 1.00 | 35.00 |
| 1935 | 1.00 | 1.00 | 36.00 |
| 1936 | 1.00 | 1.00 | 37.00 |
| 1937 | 1.00 | 1.00 | 38.00 |
| 1938 | 1.00 | 1.00 | 39.00 |
| 1939 | 1.00 | 1.00 | 40.00 |
| 1940 | 1.00 | 1.00 | 41.00 |
| 1941 | 1.00 | 1.00 | 42.00 |
| 1942 | 1.00 | 1.00 | 43.00 |
| 1943 | 1.00 | 1.00 | 44.00 |
| 1944 | 1.00 | 1.00 | 45.00 |
| 1945 | 1.00 | 1.00 | 46.00 |
| 1946 | 1.00 | 1.00 | 47.00 |
| 1947 | 1.00 | 1.00 | 48.00 |
| 1948 | 1.00 | 1.00 | 49.00 |
| 1949 | 1.00 | 1.00 | 50.00 |
| 1950 | 1.00 | 1.00 | 51.00 |
| 1951 | 1.00 | 1.00 | 52.00 |
| 1952 | 1.00 | 1.00 | 53.00 |
| 1953 | 1.00 | 1.00 | 54.00 |
| 1954 | 1.00 | 1.00 | 55.00 |
| 1955 | 1.00 | 1.00 | 56.00 |
| 1956 | 1.00 | 1.00 | 57.00 |
| 1957 | 1.00 | 1.00 | 58.00 |
| 1958 | 1.00 | 1.00 | 59.00 |
| 1959 | 1.00 | 1.00 | 60.00 |
| 1960 | 1.00 | 1.00 | 61.00 |
| 1961 | 1.00 | 1.00 | 62.00 |
| 1962 | 1.00 | 1.00 | 63.00 |
| 1963 | 1.00 | 1.00 | 64.00 |
| 1964 | 1.00 | 1.00 | 65.00 |
| 1965 | 1.00 | 1.00 | 66.00 |
| 1966 | 1.00 | 1.00 | 67.00 |
| 1967 | 1.00 | 1.00 | 68.00 |
| 1968 | 1.00 | 1.00 | 69.00 |
| 1969 | 1.00 | 1.00 | 70.00 |
| 1970 | 1.00 | 1.00 | 71.00 |
| 1971 | 1.00 | 1.00 | 72.00 |
| 1972 | 1.00 | 1.00 | 73.00 |
| 1973 | 1.00 | 1.00 | 74.00 |
| 1974 | 1.00 | 1.00 | 75.00 |
| 1975 | 1.00 | 1.00 | 76.00 |
| 1976 | 1.00 | 1.00 | 77.00 |
| 1977 | 1.00 | 1.00 | 78.00 |
| 1978 | 1.00 | 1.00 | 79.00 |
| 1979 | 1.00 | 1.00 | 80.00 |
| 1980 | 1.00 | 1.00 | 81.00 |
| 1981 | 1.00 | 1.00 | 82.00 |
| 1982 | 1.00 | 1.00 | 83.00 |
| 1983 | 1.00 | 1.00 | 84.00 |
| 1984 | 1.00</ | | |

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8. Sri Javala Dass S/o
Cachor 1.10.12 7.4.51 Pharmacist 130.-243 7.4.52

9. Pri. ... Singh S/o ... 1.11.28 25.2.52 " 12.4.52

10. K. ... Andya S/o ... 3.6.23 19.2.55 19.2.55

11. H. ... Privastav S/o
... Privastav 1.1.25 7.4.55 7.4.56

12. S/o ...
... 25.1.30 25.1.55 25.1.56 Seniority fixed as per
G.I. (Medical) letter No. 220-5/247
11 (Rectt) dt. 21.8.63.

13. Vijai Singh S/o
... Singh 21.6.23 23.10.56 " " 23.10.56

14. Gupta S/o
... Gupta 21.3.33 20.12.56 20.12.56

15. Pri. ... Abdul Hafiz S/o
... Abdul Rauf 20.2.34 29.12.56 29.12.50

16. Pri. H. ... Suptasi, G. ... Gupta 26.6.33 14.11.56 30.12.56

17. Pri. ... Pandey S/o ... Pandey 1.1.33 15.9.56 1.1.57

18. S/o ... wati 26.7.31 24.9.56 2.2.57

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| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. |
|---------------------------|------------|--------------------------|---------|----|----|----|--|
| 32, Shri S. r. Gupta. | 5.1.57 | 7.3.64 | - | - | - | - | Merit Order No: 24 on the panel dated 26.9.63 |
| 33, Shri R. C. Fr asar. | 9.2.30 | 3.6.61 | - | - | - | - | Came on transfer from ALD Divn. in exchange with Sri S. N. S. exona Having date of apptt. 18.4.64 and merit order No. 45 of the panel dt. 26.9.63. |
| 34, Shri Bhagwar Dass. | 16.7.39 | 6.7.64 | - | - | - | - | Merit Order No: 50 on the panel dated 26.9.63 |
| 35, Shri M. S. Srivastava | 24. 12. 15 | 11, 1, 52 in Gr. 53. 130 | - | - | - | - | on the panel dt. 26.9. 63 |
| 36. Shri J. . . Misra | 26.8.35 | 23.1.60 | 23.1.60 | - | - | - | 130-240 (Pharmacist) . Merit Order No. 5 on panel dated 1.12.64 Jfftg. from 17.9.65 |

*(Seniority fixed as per Dy. GP (P)'s Letter No. 145-E/C214728L (M.S./LE/SSB dated 21.10.69 treating their transfer to this division on request.

TRUE COPY
.....

21/11/55

1 2 3 4 5 6 7 8 9 10 11

30. Steel Rod. 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

31. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

32. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

33. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

34. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

35. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

36. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

37. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

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39. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

40. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

41. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

42. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

43. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

44. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

45. " " 8x1/2x8x10 S/O 10/10/55 28.0.55 18.0.55 15.0.55 12.0.55 10.0.55 8.0.55 6.0.55 4.0.55 2.0.55 1.0.55

(Over 1000/10)

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1. The first part of the document discusses the importance of maintaining accurate records of all transactions, including sales, purchases, and expenses. It emphasizes the need for a systematic approach to record-keeping, such as using a ledger or accounting software, to ensure that all financial data is properly documented and organized.

2. The second part of the document focuses on the importance of regular financial statements, such as the balance sheet, income statement, and cash flow statement. It explains how these statements provide a clear picture of the company's financial health and performance over a specific period, allowing management to make informed decisions based on the data.

3. The third part of the document discusses the importance of budgeting and financial forecasting. It explains how creating a budget helps management set financial goals and allocate resources effectively. Financial forecasting, on the other hand, involves predicting future financial performance based on historical data and market trends, which is essential for long-term planning and risk management.

4. The fourth part of the document addresses the importance of financial control and internal auditing. It explains how implementing strong internal controls and conducting regular audits can help prevent fraud, errors, and misstatements, ensuring the integrity and accuracy of the financial information.

5. The fifth part of the document discusses the importance of financial reporting and communication. It explains how providing timely and accurate financial reports to stakeholders, such as investors, creditors, and management, is crucial for building trust and transparency in the organization's financial operations.

1. The first part of the document is a list of names and dates, which appears to be a record of some kind. The names are written in a cursive script, and the dates are in a more formal, printed style. The list is organized into two columns, with names on the left and dates on the right.

2. The second part of the document is a series of handwritten notes or entries. These are written in a cursive script and are organized into a list format. Each entry appears to be a separate item, possibly a record of a transaction or an event.

3. The third part of the document is a series of handwritten notes or entries, similar to the second part. These are also written in a cursive script and are organized into a list format. Each entry appears to be a separate item, possibly a record of a transaction or an event.

4. The fourth part of the document is a series of handwritten notes or entries, similar to the previous parts. These are also written in a cursive script and are organized into a list format. Each entry appears to be a separate item, possibly a record of a transaction or an event.

5. The fifth part of the document is a series of handwritten notes or entries, similar to the previous parts. These are also written in a cursive script and are organized into a list format. Each entry appears to be a separate item, possibly a record of a transaction or an event.

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Journal of Management Studies, 19(6), 701-718.

[illegible]

2. The above the number of employees who are
employed in the vicinity of the station is 100 and
the number of employees is 100.

Therefore, the Court has not been able to find any other cases
in which the Court has held that the Government is not bound by the
same rules of evidence as the private parties in a civil case.

1. Group 1 will deliver or offer in the nature of
 captioned cashing document for Group 1.

№ 2.02 «Финансы» от 10 апреля 1950 № 4 датой 19.4.1950

any time the following condition is met: party has not

of the following: The United States, Great Britain, France,

6. 10. 1971. 08:00-10:00. 10:00-12:00. 12:00-14:00.

1. The first step in the process is to identify the problem or issue that needs to be addressed. This involves gathering information and understanding the context of the problem.

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2. The following are the results of the investigation:

$\frac{1}{2} \left(\frac{1}{2} \right) = \frac{1}{4}$

6-10-68

| | |
|---|---|
| 1. 1990年12月31日以前竣工交付使用且未达到竣工验收标准的房屋工程，其工程成本按实际成本结转。 | 2. 1990年12月31日以前竣工交付使用且未达到竣工验收标准的房屋工程，其工程成本按实际成本结转。 |
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the higher grade of Rs.425-640 and having no alternative efficacious remedy, the petitioners have referred this writ petition on the following amongst other grounds:-

Grounds

1. Because the proposed alteration in the final seniority list dated 22.1.1971 by placing op. party no.4 between sl.no.11 and 12 over petitioner no.1 by the op. parties 1 to 3 is illegal arbitrary and without jurisdiction.

2. Because there is no basis whatsoever to review the earlier order of the Railway Board placing op. party no.4 at the sl.no.30 of the final seniority list against the petitioners.

3. Because the alleged representation of opposite party no.4 regarding his seniority was not supplied to the petitioners. Particularly petitioner no.1 despite request inas much the proposed seniority of opposite party no.4 as shown in opposite party no.3 letter dated 19.9.81 is illegal arbitrary and without jurisdiction.

4. Because the op. party to make representation against the proposed alteration of seniority list to petitioner no.1 is illusory and non-existent.

5. Because the subsequent promotion of op. party

In the Hon^{ble} High Court of Judicature
At Allahabad Lucknow Bench
Memorandum

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Gl. No. 5



W.P. No. 6128 of 1981

Abdul Hafiz Jahan — Petitioner

Union of India & — Respondent

In the above stated case the
process fee could not be filed
in time.

Wherefore it is prayed
that the delay in filing process
fee may kindly be condoned and
same may be taken on records.

Jai Shri Lal Shukla
(Srl. P. Shukla)
Advocate

Date 24/3/87

(Counsel for the
petitioners)

John K S n ——— J

John S S n ——— J

Deley Land and

John K S
24.3.1885

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हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या 113376 सन १९८१ ई०

..... सं० 6128 सन १९८१ ई० में

— Abdul Hafiz & others — प्राथी— Union of India & others — प्रत्याथी

..... Division Rail Manager

Northern Railway,

Hazratganj, Lucknow. प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपर्युक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 7 माह 14 सन १९८३ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 14 माह 8 सन १९८३ को जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मृतफरिफ) प्रार्थना-पत्र सं० सन १९ ई०
..... सं० 6120 सन १९ ई० में

..... Al-dul Hafiz & other प्रार्थी
..... Union of India & other प्रत्यार्थी
..... R.M.L. Gupta, s/o. Badri Prasad Gupta
..... No 40 Quarters Colony, Alambagh
..... Lucknow प्रत्यार्थी

चूँकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आप दिनांक 7 माह (.....) सन १९ 83 ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

त्रिदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या ऐसे व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

..... गान्धर और न्यायालय की मोहर से आज दिनांक 11 माह 83
सः को जारी किया गया।
..... Shukla के एडवोकेट
तिः 5/1/82

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की विधिमाली के अध्याय ३०, नियम २ के अधीन प्राप्त तलखाना
मिल गया।

तलखाना पाने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद, लखनऊ बेंच लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना-पत्र सं० सन १९..... ई०

..... सं० 6128 सन १९81 ई० में

..... Abdul Hafiz and others प्रार्थी

..... Union of India & others प्रत्यार्थी

R.M.L. Gupta, S/o. Badri Prasad Gupta

R/o 40-Quarters Colony, Alambagh

..... Lucknow प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
..... लिये प्रार्थना-पत्र दिया है, अतः आपको आदेश दिया जाता है कि
आप दिनांक माह सन १९ ई० को या उससे
पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र
की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
या अन्य व्यक्ति द्वारा जो आपकी ओर से कार्य करने के लिए कानून अधिकृत हों, उपस्थित न होंगे तो
उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक माह
सन १९ को जारी किया गया।

..... L.P. Shukla के एडवोकेट

तिथि 5/1/82

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के अधीन प्राप्त तलबाना
मिल गया।

तलबाना पाने वाले कर्तक के हस्ताक्षर

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हाईकोर्ट इलाहाबाद, लखनऊ बेंच, लखनऊ
(अध्याय १२, नियम १ और ७)

C 140 11/93

दीवानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना-पत्र संख्या 11337/10 सन १९८१ ई०

..... सं० 6/28 सन १९८१ ई० में

..... Abdul Hafiz & others प्राथी

..... Union of India & others प्रत्याथी

..... Divisional Personnel Officer

..... Northern Railway,

..... Hazratganj, Lucknow प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुद्दमों के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक माह सन १९८३ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी वकील या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत न उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 4 माह सन १९८३ जारी किया गया।

..... के एडवोकेट

तिथि

डिप्टी रजिस्ट्रार

इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

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